

IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI. O.A. No. 197/2025

IN THE MATTER OF: -

Hemant Kumar & Ors.

..... Applicant

Versus

State of Himachal Pradesh & Ors.

..... Respondent

STATUS REPORT OF THE JOINT COMMITTEE IN O.A. NO. 197/2025 TITLED AS  
HEMANT KUMAR & ORS. VIS STATE OF H.P. & ORS.

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Filed by:

Joint Committee constituted by  
Hon'ble NGT vide order dated 13.05.2025

Place: Paonta Sahib, Sirmaur, H.P.  
Dated: 01.07.2025



Regional Officer,  
HPSPCB Paonta Sahib

**Progress Report of the Joint Committee in compliance to the Hon'ble NGT order dated 13.05.2025 in O.A No. 197/2025 titled as Hemant Kumar V/s State of HP and ors.**

**I. Background:**

The present Original Application has been registered on letter of Sh. Hemant Kumar dated 09.01.2025. The Applicant has made certain allegations regarding the operations of M/s Maa Vaishno Stone Crusher, Village Salani Katola, P.O Sainwala, Teh. Nahan, District: Sirmour (H.P).

*The allegation of the Applicant is that " The stone crusher is violating environmental regulations and harassing the residents of the area. Sir, illegal activities of stone crushers, is causing environmental pollution, in which noise pollution, air and water pollution is increasing continuously.' It is further alleged that this stone crusher illegal activities of crusher are increasing day by day, in which the above crusher is also harming government forest land and private land of villagers. In which most of them belong to the Scheduled Castes and Scheduled Tribes. Sir, due to crushers, about 250 bighas land of people belonging to Scheduled Castes and Scheduled Tribes, which were irrigated through Kuhl, now is on the verge of becoming barren due to the water level and the river's deepening ,. Sir, people are not only losing government land and personal land due to this stone crusher, but people also have to face serious diseases."*

The Hon'ble NGT vide order dated 13.05.2025 (copy of order enclosed as Annexure- 1) has constituted a committee mentioned as below as per point No.9 of the order:-

9. *"...Further in view of the factual averments made in the application, we also consider due verification thereof through a Joint Committee to be necessary. Accordingly, we constitute a Joint Committee comprising of the representatives of Member Secretary, Central Pollution Control Board, Member Secretary, Himachal Pradesh Pollution Control Board, Director, Department of Industries, Government of Himachal Pradesh and District Magistrate, Sirmour. The Joint Committee is directed to visit the spot after giving notice to the Project Proponent, look into the grievances after joining the applicant and representative of the Project Proponent, verify the factual position, suggest appropriate remedial action and submit its report within six weeks. The HPPCB will be the nodal agency for coordination and compliance..."*

  
1

## 2.0. Compliance of the directions of Hon'ble National Green Tribunal:

### 2.1. Site visit of the Joint Committee

The Deputy Commissioner Sirmaur at Nahan vide letter No.-4333 Dated 22.05.2025 directed Regional officer, HPPCB, Regional Office, Paonta Sahib to co-ordinate with all stakeholder departments. Copy of letter is attached herewith as **Annexure-2**. In compliance to the directions of Hon'ble NGT and directions issued through aforementioned letter, joint inspection of the unit was scheduled on **18.06.2025** at 11:00 am and same was intimated to all stakeholder department along with complainant and owner of unit vide letter no PCB/RO Paonta/OA - 197/2025/2025 -1172-78 dated 09.06.2025. Copy of same is attached herewith as **Annexure-3**.

The Unit i.e Stone Crusher unit and its Mining Lease Area was inspected by the Joint Committee on 18.06.2025. The complainant Shri Hemant Kumar was contacted on his given mobile number but expressed his inability to accompany for Joint inspection due to preoccupation. However, he sent his representatives to join and physically show the grievances raised in the original application

Additional District Magistrate Sirmourat Nahan as representative of Deputy Commissioner Nahan, Dr. Narender Sharma, Scientist F, CPCB Regional Directorate, Chandigarh as representative of Member Secretary, CPCB, Environment Engineer HPSPCB Regional Office Paonta Sahib as representative of Member Secretary HPSPCB and Mining Officer as representative of Director, Department of Industries, Government of Himachal Pradesh. The Owner of M/s Maa Vaishno Stone Crusher, representative on behalf of the complainant and villagers were present during the joint inspection. The attendance sheet is attached as **Annexure-4**.

### 2.2. Progress Report of the Joint Committee:

#### 2.2.1. Legal and Operational Status of the Stone Crusher and Mining at the time of inspection:

- i. The distance between crusher and mining lease area is approximately 600 meters.
- ii. The unit has obtained mining lease which is valid upto 03.04.2027 (**Annexure-5**). The unit has obtained Environment clearance (Copy of letter enclosed as **Annexure-6**). The

unit has obtained permanent registration (PMT) for stone crusher which is valid upto 23.03.2026 (Annexure-7). The consent issued by HPPCB vide No. CTO/BOTH/RENEW/RO/2023/9980757 Dated 14.07.2023 for manufacturing of Sand , Stone and Bajri @ 39971 MT/Year is valid upto 22.08.2027 (Annexure-8).

- iii. The stone crusher was not in operation at the time of inspection. It was informed by the representative of the stone crusher that the stone crusher was not in operation due to a mechanical breakdown and limited availability of raw material.
- iv. However, the quantum of <sup>product</sup> clearly indicated that Stone Crusher is being operated regularly. (Photograph no- 1) This was also evident from the production record shared by the Unit.

#### 2.2.2. Interaction with the representatives/Complainants and grievances shared with the Joint Committee:

The Joint committee was directed by the Hon'ble NGT to look into the grievances of after joining the applicant and representative of the Project Proponent. The Joint Committee visited the site alongwith representatives of the complainant and the project proponent. The following grievances were shared by the representatives of the complainant and also shown to the Joint Committee.

- i. The drying up of the water source/kuhl caused by the lowering of the river's water level is impacting irrigation in the nearby villages.
- ii. Mining has led to erosion of the riverbanks, posing a potential threat to the land and nearby structures.
- iii. Potholes formed due to mining activities are obstructing the river crossing, making it unsafe and difficult for school children and villagers to reach the school and nearby villages respectively.



### 2.2.3. Verification of the factual position regarding grievances shared with the Joint Committee:

The Salani Khad is a non-perennial Khad. During the visit, it was observed that the water level at the source was low, also there was no water downstream of M/s Maa Vaishno Stone Crusher at the time of inspection. The surface water disappears upstream of the Stone crusher unit and resurfaces about 700 meters down stream. The unit has provided a large rain water harvesting tank which is used for sprinkling. Also the borewell which has been provided has approved extraction capacity of 10000 liters per day from the Ground Water Board. The following observations were made by the Joint Committee at the time of inspection with regard to grievances shared by the representatives of the stone crushers:

- i) A kuhl was observed next to the mining site, situated at a higher elevation compared to the water level in Salani Khurd. The kuhl was found to be dry. However, the Joint Committee was unable to determine if the drying of the kuhl was caused by mining activities over a period of time. The Joint Committee will deliberate on this issue further and submit findings in the final report.
- ii) As per conditions of the mining lease granted to the Unit, *"The lessee shall confine its mining activities towards the central portion of the river and should always maintain a safe distance from the banks. The applicant, however, should take all preventive measures to prevent the river banks from erosion as well as any adverse effect on private property existing in the form of private land as well as objects of public utility existing adjoining to the banks of the river. The lessee shall be solely responsible for any damage or compensation in lieu of the same."* During physical inspection, it was observed that at some places mining has been done adjacent to the banks of the river. The Joint Committee will further examine this on receipt of demarcation report from the concerned department and suggest remedial measure including making the provisions of crete walls along the banks of the river.
- iii) The Joint Committee observed potholes in the river affecting the passage for crossing the river. As per conditions of EC/Mining, *"The Project Proponent will ensure that no potholes shall be created by the mining activities"*. The Joint Committee will further examine and suggest remedial measure including providing all weather bridge over the rivulet for crossing of the villagers.
- iv) As per conditions of the Environmental Clearance granted to the Unit for mining, *"The project proponent, before the start of mining operations shall install CCTV Camera on*

*the mining site covering all angles of the mining site including entry and exist points. These cameras shall be theft and tamper proof . Where electricity power is not available, solar energy-based cameras shall be installed with the adequate battery backups. Date wise video records w.r.t CCTV camera shall be hosted and stored online and online portal link shall be shared with the office of Director-cum-member Secretary, HPSEIAA".* However, the Joint Committee didn't observe any such arrangement made at site. The Joint Committee shall also approach Director-cum-member Secretary, HPSEIAA, to obtain further details of the Videos, in this regard, to examine the grievances and suggest remedial measures.

**2.2.4. Compliance of Environmental Guidelines of Stone Crushers by M/s Maa Vaishno Stone Crusher, as observed by the Joint Committee.**

- i) Central Pollution Control Board (CPCB) has issued Environmental Guidelines for stone crushers, to prevent/suppress fugitive dust emissions from their operation. These guidelines also include regulatory/monitoring mechanism for stone crushing units. A Format/Check list for SPCBs/PCCs before issuance of CTE/CTO, is also specified in these guidelines, to ensure CTO is issued by respective SPCBs after compliance of measures listed in the checklist by stone crushers;
- ii) Government of Himachal Pradesh, Department of Science, Technology & Environment has issued Notification No. STE-E-(5)-9/2018 dated 29/06/2021 after reassessing the various parameters notified for setting up of Stone Crusher Units in Himachal Pradesh considering the recommendations of the Expert Committee in the NGT Matter of OA No. Expert Committee constituted by the Hon'ble National Green Tribunal in the matter of O.A. No. 358 of 2016, titled as Bhag Singh vs. Union of India & Ors. concerning to setting up of Stone Crusher Units close to the water bodies and orders dated 10.07.2019, based on views and recommendations submitted by said Hon'ble National Green Tribunal Expert . Committee in its report submitted to the Hon'ble National Green Tribunal on dated 19.06.2019. This notification also includes the similar pollution control measures as listed in CPCB Guidelines. Further, it includes additional measures to be taken by the stone crushers in the state of Himachal Pradesh.



- iii) Environmental Clearance issued to Mining leases issued to Stone Crushers in Himachal Pradesh, also specifies various conditions with regard to air pollution control measures to be complied with, by the stone crushers.

The factual position with regard to environmental guidelines including dust suppression system installed and pollution control measures taken by M/s Maa Vaishno Stone Crusher, as observed by the Joint Committee is summarized in Table 1.

**Table 1: Compliance of Environmental Guidelines of Stone Crushers by M/s Maa Vaishno Stone Crusher, as observed by the Joint Committee.**

| Sr.No. | Fugitive emissions source Locations.   | Check list / requirement compliance conditions for of Environmental guidelines. | Current Status of the stone crusher as on dated 18.06.2025 as observed by the joint committee. (Photographs attached as Annexure- 9)  |
|--------|--|---|---|
| 1      | Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points | Water sprinklers installed with adequate designed nozzle.                       | Complying.<br>The unit has Installed water sprinklers. (Photograph attached as Photograph No- 2)  |
| 2      | Primary crushers, Secondary crushers, Screeners and tertiary crushers.                         | GI/MS sheets on top and at least three sides completely from the ground level   | Partially Complying.<br>The unit has covered one crusher with shed. A part of same was observed to be damaged and needed to be repaired. (Photograph as Photograph No- 3)               |
| 3      | Secondary, Tertiary crushers and Screens   | Dry extraction cum bag filter followed by cyclone                               | Not Complying.<br>The representative of the Stone Crusher informed that the procurement of same has been initiated. The purchase order shared by the unit is enclosed as Annexure- 10). |
| 4      | Covering of Conveyor belts   | Covering of Conveyor  | Complying   |

|   |   |  |   |
|---|---|--|---|
|   | from node to node with a thick sheet of suitable material | belts  | Unit has covered all conveyor belts. (Photograph as Photograph No- 4)   |
| 5 | At discharge points                                       | Flexible Telescopic chute from top of discharge point to the ground level  | <b>Not complying.</b><br>(Photograph as Photograph No- 5)   |
| 6 | Wind breaking wall  | GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher  | <b>Partially Complying.</b><br>The Unit has not provided wind breaking wall towards one side adjacent to nearby river<br>(Photograph no- 6) |
| 7 | Roads   | Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled  | <b>Not Complying.</b><br>Photograph No- 7)  |
| 8 | Suppression of dust within the premises                   | Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension | <b>Not Complying.</b><br>The approach road leading to stone crusher are not also not paved.   |
| 9 | Green belt  | Plantation of 2-3 rows of tall trees around the periphery of crusher   | <b>Partially Complying.</b><br>The unit has carried out plantation in one row on two sides  |

|    |                     |   |  |
|----|---------------------|---|--|
|    |                     |   | (Photograph as <b>Photograph No 8</b> ). However, no plantation has been carried out by the Unit on the side adjacent to the river. ( <b>Photograph no -9</b> )                      |
| 10 | Display board       | Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC | <b>Not complying</b>   |
| 11 | CCTV/PTZ camera     | CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage            | <b>Partially Complying.</b><br>The Unit has provided CCTV Camera but this doesn't cover the entire area. The CCTV Camera installed by the Unit is without 30 days storage capacity . |
| 13 | Spray Nozzle system | The water mists spray Nozzle system shall be interlocked with the stone crusher unit main energy supply and water supply.                                   | The unit is required to provided additional spray nozzle system to control dust emission.  |
| 14 | Ground water usage  | The crusher unit using GW shall register their GW abstraction structure with the GW authority under HP GS regulation and control                            | Bore well is installed ( <b>Photograph No- 10</b> ). Copy of the Permission granted by Ground Water authority is attached herewith.  |

|    |   |  |  |
|----|---|--|--|
|    |   | of development and management ) Act, 2005  |  |
| 15 | Washing<br>Sedimentation tank<br>plant. | In case of the effluent form sedimentation tank shall be treated and the usable raw material such as silt ,soil shall be reuse in field, road construction , brick making etc. | Waste water is generated from pre washing of raw material. The unit has constructed 2 Nos of sedimentation/settling chambers. Further water from the sedimentation tank is reused in the washing process. (Photograph as <b>Photograph No- 11</b> )<br><b>However, it was observed that:</b><br>1. The Unit has stored silt adjacent to the river, which may find its way into the river during forthcoming rainy season ( <b>Photograph no- 12</b> )<br>2. Silt was observed in the adjacent river, which may have been intentionally discharged or due to accidental run-off ( <b>Photograph no - 13</b> ) |

### 3. Submission of the Joint Committee:

It is humbly submitted that:

- i. Joint committee has collected water samples of upstream of mining lease area and downstream of mining lease area and the results are awaited from the Regional Laboratory of HPSPCB.
- ii. The Joint Committee was informed by HPPCB Member on 27/06/2025 that show cause notice has been issued to the unit vide letter no 1223 dated: 23.06.2025 w.r.t non compliances observed and further to submit compliance report. Copy is of directions issued is attached herewith as **Annexure- 11**. The Joint Committee was also informed



by the HPPCB Member on 27/06/2025 that In compliance to the directions issued the unit submitted action taken/compliance report. Copy of same is enclosed as **Annexure-12**. However, the Joint Committee is yet to verify the compliance within 03 days, as claimed by the project proponent.

- iii. A letter was written to The Divisional Forest Officer (DFO), Nahan, District Sirmour, Himachal Pradesh and The District Revenue Officer (DRO) , Nahan, District Sirmour, Himachal Pradesh regarding measurement of Land Area of M/s Maa Vaishno Stone Crusher along with Mining Lease Area to verify any encroachment on government forest land and private land belonging to the local villagers by the Stone crusher unit as alleged by the complainant, the copy of same is enclosed as **Annexure-13**. Necessary directions have been issued to the concerned Tehsildar to carry out demarcation and verify the encroachment on govt land if any. Since the demarcation process is expected to take time and due to peak monsoon season underway the report of demarcation and violation if any shall be verified and reported to the Hon'ble NGT subsequently. Further no reply has been submitted by the concerned DFO. The Joint Committee shall submit the further report on receipt of information from the concerned agencies.
- iv. Since the stone crusher was not operational at the time of inspection, therefore Air Quality monitoring and source monitoring w.r.t emissions could not be carried out. It is submitted that ambient air quality and noise levels be monitored once the rainy season has passed and the crusher is in full operation.
- v. As the mining operations are suspended in the monsoon months (01 July to 15 Sep) in the State of HP therefore it is prayed that time may be granted to the committee to revisit the site to re inspect the unit and carry out the monitoring when the Stone Crusher is operational on full capacity.

In view of the above, it is humbly submitted that the above progress report of the Joint Committee may kindly be considered by the Hon'ble NGT and taken on record. The Joint Committee shall submit the further and final report including compliance status of the conditions of environmental clearance and the mining permission alongwith remedial measures, once the stone crusher and the mining come into regular operation after monsoon season.



The Joint Committee shall abide by further directions of Hon'ble NGT, in this matter.



**Kulbushan Sharma**  
Distt. Mining Officer  
District Sirmour at Nahan  
Himachal Pradesh



**Atul Parmar**  
Regional Officer  
HPSPCB RO Paonta Sahib  
Distt: Sirmour, HP



**Narender Sharma**  
Regional Director  
Scientist 'F'  
CPCB Regional Directorate  
Chandigarh



**LR Verma** 11/7/25  
Addl District Magistrate  
District Sirmour at Nahan  
Himachal Pradesh

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 197/2025

Hemant Kumar &amp; Ors.

Applicants

Versus

State of Himachal Pradesh &amp; Ors.

Respondents

Date of hearing: 13.05.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: None for the applicants.

**ORDER**

1. The applicant- Mr. Hemant Kumar and others have sent a letter petition dated 09.01.2025 which has been treated and registered as O.A. No. 197/2025.

2. The relevant part of the letter petition enumerating grievances of the applicants is reproduced as follows:-

“विषय: अवैध स्टोन क्रशर की गतिविधियों के संबंध में शिकायत

X

X

X

हम ग्राम पंचायत सलानी कटोला, तहसील नाहन, जिला सिरमौर, हिमाचल प्रदेश, ग्राम महोलिया जामनवाला के सभी ग्रामवासियों की तरफ से मैं हेमंत कुमार पुत्र श्री इंदर सिंह, गाँव जामन वाला, डाकघर सैनवाला, तहसील नाहन, जिला सिरमौर, हि० प्र, क्षेत्र में स्थित अवैध स्टोन क्रशर की गतिविधियों के संबंध में शिकायत करना चाहता हूँ।

M/S Maa Vaishno Stone Crasher ग्राम पंचायत सलानी कटोला, ग्राम मेहलियों के खड्ड पर स्थित है। यह स्टोन क्रशर पर्यावरणीय नियमों का उल्लंघन कर रहा है और क्षेत्र के निवासियों को परेशान कर रहा है। महोदय स्टोन क्रैशर कि अवैध गतिविधियों के कारण, पर्यावरण प्रदूषण

हो रहा है जिसमें ध्वनि प्रदूषण<sup>24</sup> कर वायु और जल प्रदूषण निरंतर बढ़ रहा है। महोदय क्रेशर की अवैध गतिविधियाँ दिन प्रतिदिन बढ़ रही हैं, जिसमें उपरोक्त क्रेशर सरकारी वन भूमि और ग्रामवासियों की निजी भूमि को भी नुकसान पहुंचा रहा है। जिसमें अधिकांश अनुसूचित जाति जनजाति वर्ग से संबंधित है। महोदय क्रेशर के कारण अनुसूचित जाति और जनजाति वर्ग से संबंधित लोगों की 250 बीघा के करीब जमीन जिस पर कुहल के माध्यम से सिंचाई की जाती थी अब पानी का स्तर और नदी के गहरे होने के कारण वो बंजर होने की कगार पर पर है। महोदय लोगों को इस स्टोन क्रेशर की वजह से न केवल सरकारी भूमि और निजी भूमि का नुकसान हो रहा है बल्कि लोगों को गंभीर बिमारियों का भी सामना करना पड़ रहा है।

महोदय स्टोन क्रेशर की गतिविधियों के संबंध में स्थानीय जिला प्रशासन और खनन विभाग में कई शिकायतें दर्ज की हैं, लेकिन विभाग ने अभी तक कोई कार्रवाई अमल में नहीं लाई है। इसलिए, हम समस्त ग्रामवासी आपसे अनुरोध करते हैं कि इस मामले की जांच करें और आवश्यक कार्रवाई करें। ताकि क्षेत्र वासियों की भूमि के रक्षा की जा सके और भविष्य में किसी बड़ी प्राकृतिक आपदा से बचा जा सके।

इस पत्र के साथ स्टोन क्रेशर की गतिविधियों के संबंध में कुछ दस्तावेज़ और फोटोग्राफ संलग्न किए हैं।”

3. The English Translation by the Registry of the above quoted part of the letter petition reads as under:-

“Subject: Complaint regarding activities of illegal stone crushers.  
X X X

*On behalf of all the villagers of Gram Panchayat Salani Katola, Tehsil Nahan, District Sirmaur, Himachal Pradesh, village Maholia Jamanwala, I Hemant Kumar son Shri Inder Singh, village Jaman Wala, Post Office Sainwala, Tehsil Nine, District Sirmaur, H.P want to complain about the activities of illegal stone crushers located here.*

*M/S Maa Vaishno Stone Crusher is located at line of Gram Panchayat Salani Katola, Village Mehli. This stone crusher is violating environmental regulations and harassing the residents of the area. Sir, illegal activities of stone crushers, is causing environmental pollution, in which noise pollution, air and water pollution is increasing continuously. Sir, illegal activities of crusher are increasing day by day, in which the above crusher is also harming government forest land and private land of villagers. In which most of them belong to the Scheduled Castes and Scheduled Tribes. Sir, due to crushers, about 250 bighas land of people belonging to Scheduled Castes and Scheduled Tribes, which were irrigated through Kuhl, now is on the verge of becoming barren due to the water level and the river's deepening. Sir, people are not only losing government land and personal land*

*due to this stone crusher, but people also have to face serious diseases.*

*Sir, many complaints have been registered in the local district administration and mining department regarding the activities of stone crusher, but the department has not taken any action in the matter so far. Therefore, we all villagers request you to investigate the matter and take further action. So that the land of the residents of the area can be protected and any major natural calamity can be avoided in future.*

*Some documents and photographs have been attached with this letter regarding the activities of the stone crusher."*

4. *Prima facie*, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.
5. In view thereof, we consider it necessary to seek replies/responses from (1) State of Himachal Pradesh through District Magistrate, Sirmaur, (2) Himachal Pradesh Pollution Control Board (HPPCB) through its Member Secretary, (3) Director, Department of Industries, Government of Himachal Pradesh and (4) Project Proponent-M/s Maa Vaishno Stone Crusher located at Gram Panchayat Salani Katola, Village Mehli who are impleaded as respondents no. 1 to 4.
6. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 4.
7. Notice be served on respondent no.4-M/s Maa Vaishno Stone Crusher through the District Magistrate, Sirmaur. For this purpose notice issued to the respondent no. 4- M/s Maa Vaishno Stone Crusher be sent to the District Magistrate, Sirmaur by E-mail for getting service of the same effected on it and sending his report in this regard.
8. Replies/responses by respondents no. 1 to 4 be filed at least three days before the date of hearing fixed.

9. Further in view of the factual averments made in the application, we also consider due verification thereof through a Joint Committee to be necessary. Accordingly, we constitute a Joint Committee comprising of the representatives of Member Secretary, Central Pollution Control Board, Member Secretary, Himachal Pradesh Pollution Control Board, Director, Department of Industries, Government of Himachal Pradesh and District Magistrate, Sirmaur. The Joint Committee is directed to visit the spot after giving notice to the Project Proponent, look into the grievances after joining the applicant and representative of the Project Proponent, verify the factual position, suggest appropriate remedial action and submit its report within six weeks. The HPPCB will be the nodal agency for coordination and compliance.

10. List on 02.07.2025 for further consideration.

11. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to Member Secretary, Central Pollution Control Board, Member Secretary, Himachal Pradesh Pollution Control Board, Director, Department of Industries, Government of Himachal Pradesh and District Magistrate, Sirmaur by e-mail for requisite compliance.

12. The Registry is also directed to inform the applicant about the date of hearing fixed and also to send VC link to them for joining the proceedings on the next date of hearing.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

May 13<sup>th</sup>, 2025  
Original Application No. 197/2025  
ag

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4333

No. SRM-DEV-(NGT-OA No. 197/2025)-  
OFFICE OF THE DEPUTY COMMISSIONER,  
DISTRICT SIRMAUR AT NAHAN, H.P.  
Dated; Nahan, the 22-05-2025

To

The Member Secretary,  
Himachal Pradesh, Pollution Control Board,  
Shimla (HP)

|                                 |        |             |    |
|---------------------------------|--------|-------------|----|
| HPSPCB Reg. Office Paonta Sahib |        |             |    |
| F/R Date 31-5-2025              |        | [Signature] |    |
| AEE                             | JEE SA | Clerk       | JA |
| Diary Dt. 05-06-2025            |        |             |    |
| Diary No. 585                   |        |             |    |

Subject:

Original Application No. 197/2025 titled as Hemant Kumar & Ors Versus  
state of Himachal Pradesh & Ors.

Sir,

This is with reference to order dated 13-05-2025 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No. 197/2025 titled as Hemant Kumar & Ors Versus State of Himachal Pradesh. As per the above mentioned order (Para -9) the Hon'ble National Green Tribunal has passed the following direction-

9 " Further in view of the factual averment made in the application, we also consider due verification thereof through a joint committee to be necessary. Accordingly, we constitute a joint committee comprising of the representatives of Member Secretary, Central Pollution Control Board, Member Secretary, Himachal Pradesh Pollution Control Board, Director, Department of Industries, Government of Himachal Pradesh and District Magistrate, Sirmaur. The joint committee is directed to visit the spot after giving notice to the Project Proponent, look into the grievances after joining the applicant and representative of the Project Proponent, verify the factual position, suggest appropriate remedial action and submit its report within six weeks. The HPPCB will be the nodal agency for coordination and compliance. "

Being a nodal agency, you are therefore, directed to coordinate with the other stakeholder departments and take necessary action in the matter as per the instruction contained in the Hon'ble NGT order dated 13-05-2025. A copy of above mentioned order is also enclosed herewith for your ready reference please.

Encl. As above

Yours faithfully,

Deputy Commissioner,  
District Sirmaur.(H.P)

Date:- - 05-2025

E ndst. No.-

Copy is forwarded to the Regional Officer, Pollution Control Board, Paonta Sahib, District Sirmaur for information and further necessary action please.

Deputy Commissioner,  
District Sirmaur.(H.P)



**H.P. STATE POLLUTION CONTROL BOARD**  
Regional Office Paonta Sahib  
HIMUDA Complex, Plot no. 1-3, Shubhkhera  
Teh: Paonta Sahib, Distt: Sirmour, Pin-173025  
Tel: 01704-225870, Web: <https://hppcb.nic.in/>



हि. प्र. राज्य प्रदूषण नियंत्रण बोर्ड  
क्षेत्रीय कार्यालय पाँवटा साहिब  
हिमुडा कॉम्प्लेक्स, प्लॉट नं. 1-3, शुभखेरा  
तह: पाँवटा साहिब, जिला: सिरमौर, 173025  
Email: [pcbropaonta2@gmail.com](mailto:pcbropaonta2@gmail.com)



No. PCB/RO Paonta/O.A. No. 197/2025/2025-172-78

Dated- 9-6-2025

To

**The Director, Department of Industries**  
Majitha House, Near H.P. Secretariat Chhota Shimla,  
Shimla-171002, Himachal Pradesh

**The Director/ Scientist 'F', CPCB,**  
Regional Directorate Chandigarh

**Subject: O.A. No. 197/2025 titled Hemant Kumar & Ors. v/s State of H.P. & ors. before Hon'ble NGT, Principal Bench at New Delhi.**

Respected Sir,

This is in reference to the HPSPCB Head Office letter no. HPSPCB (LB)/O.A. No. 197/2025-2394-97, dated 22.05.2025 on the subject cited above vide which undersigned has been nominated as Nodal Officer of HPSPCB for the Joint Inspection to be carried out by the Joint Committee. I have been further directed to convey that the joint inspection of M/s Maa Vaishno Stone Crusher, Vill. Mehliyon, Salani Katola, Tehsil Nahan, Distt. Sirmaur, H.P. has been scheduled on 18<sup>th</sup> June, 2025 at 11:00 AM. Therefore, it is requested to be present for joint inspection or nominate an official for joint inspection at the aforementioned date, time and venue please.

This is submitted for kind information please.

Yours faithfully

**Atul Parmar**  
Nodal Officer-cum-Regional Officer  
HPSPCB Regional Office Paonta Sahib

Copy to:

1. The Member Secretary, HPSPCB Him Parivesh, Phase-III, New Shimla for kind information please.
2. The Deputy Commissioner, Sirmaur at Nahan for information please.
3. The Additional District Magistrate, Sirmaur at Nahan for information please.
4. M/s Maa Vaishno Stone Crusher, Vill. Mehliyon, Salani Katola, Tehsil Nahan, Distt. Sirmaur, H.P. (+91-9536909444) for information and requested to be present for joint inspection at the aforementioned date, time and venue.
5. Sh. Hemant Kumar S/O Sh. Inder Singh, Vill. Jaman Wala, P.O. Sainwala, Tehsil Nahan, Distt. Sirmaur, H.P. (+91-8219271329) for information and requested to be present for joint inspection at the aforementioned date, time and venue.

**Atul Parmar**  
Nodal Officer-cum-Regional Officer  
HPSPCB Regional Office Paonta Sahib

## हिमाचल प्रदेश सरकार

Attendance Sheet of Joint inspection in the matter of O.A. No. 197/2025 titled Hemant Kumar & Ors. v/s State of H.P. & Ors. before Hon'ble NGT, Principal Bench at New Delhi on dated 18.06.2025.

| Sr.No. | Name & Designation                     | Organization                 | Contact No.    | E-mail                      | Signature |
|--------|--|------------------------------|----------------|-----------------------------|-----------|
| 1      | Dr Navender Sharma<br>RD, CPCB         | CPCB                         | 9814004372     | navender.sharma@cpb.cnic.in |           |
| 2      | Kashwanji Lal                          | G.P.S. Salabandi             | 9418994189     |                             |           |
| 3      | Radeep Kumar                           | - do -                       | 8896197362     |                             |           |
| 4      | Fakirchand                             | do                           | 8894556760     |                             |           |
| 5      | इंदर सिंह                              | - do -                       |                |                             |           |
| 6      | Kulbhush Sharma<br>Assistant Geologist | Dept. of Industries<br>H.P.  | 82622001       |                             |           |
| 7      | Atul Parmar,<br>Ro, HPPCB              | HPPCB.                       | 94180<br>49333 | kebropank2@gmail.com        |           |
| 8      | SANJAY Singhani<br>(Partner)           | Maa Vaishno Stone<br>Crusher | 93155<br>58600 | sanjaybighel@gmail.com      |           |
| 9      |  |                              |                |                             |           |
| 10     |  |                              |                |                             |           |
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| 23     |  |                              | 18             |                             |           |

30  
 भारतीय गैर न्यायिक INDIA NON JUDICIAL

रु.  
 25000

पच्चीस हजार रुपये



Rs.  
 25000

TWENTY FIVE THOUSAND RUPEES

हिमाचल प्रदेश HIMACHAL PRADESH

061376

FORM 'F'  
 (see Rule 19)

FORM OF MINING LEASE FOR MINOR MINERAL

This indenture made this 4<sup>th</sup> day of April, 2012 between the Governor, Himachal Pradesh, acting through Director of Industries, Himachal Pradesh (hereinafter referred to as the 'Government' which expression shall where the context so admits, include the successors and assignees) of the one part and of all carrying on business in partnership at Village Salani Katola, P.O. Sain Wala, Tehsil Nahan, Distt. Sirmour, H.P. under the name & style of M/s Maa Vaishno Stone Crusher (Partners S/Shri Amit Bansal, Sumit Bansal, Sanjay Kumar and Shri Vijay Prakash Negi) (hereinafter referred to as the 'lessees' which expression shall where the context so admits, include his heirs, executors, administrators, representatives and permitted assignees), through its C.P.A Holder Sh. Vijay Prakash Negi (Partner), dated - 30-01-2012 No 22/12 at Nahan,

Whereas the lessees have applied to the Government in accordance with the Himachal Pradesh Minor Mineral (Concession) Revised Rules, 1971 (hereinafter referred to as the said rules) for a mining lease for the collection/extraction of Sand, Stone & Bajri for setting up of stone crusher over private land in respect of the lands hereinafter described in clause (b) and has deposited with the Government the sum of (Rs. 25000/-) as security. And whereas the lessee is in possession of a valid certificate of approval and income tax clearance certificate.

Pertaining to Document No. 462/12

Sub Registrar, Nahan

30/1/12  
 Director of Industries  
 Himachal Pradesh

Singh  
 Amit Bansal  
 Sumit

Vijay Prakash Negi

M/s MAA VAISHNO STONE CRUSHER

Partner

रु.  
25000

पच्चीस हजार रुपये



Rs.  
25000

TWENTY FIVE THOUSAND RUPEES

हिमाचल प्रदेश HIMACHAL PRADESH

061377

Now, therefore, this deed witnesses and the parties hereto hereby agree as follows:-

(a) In consideration of the rents and royalties, covenant and agreements hereinafter contained and on the part of the lessee to be paid, observed and performed, the Government hereby grants and demises unto the lessee all those mines/beds/veins/scams of sand, stone & bajri (hereinafter referred to as the 'said minor mineral') situated, lying and being in or under the lands which are referred to in clause (b) together with the liberties, powers and privileges to be executed or enjoyed in connection herewith which are hereinafter mentioned in part I subject to the restrictions and conditions and to exercise and enjoyment of such liberties, powers and privileges which are hereinafter mentioned in Part II and subject to other provisions of this lease.

(b) The area of the said lands is as follows:-

All that tract of land situated at Mauza Mohaliya Katola, Tehsil Nahan, Distt. Sirmour H.P. bearing Kh. Nos. 141/3/2, measuring 46-12 bighas (Private land) or thereabouts delineated on the plan hereto annexed and bounded as follows:

On the North by .....  
On the South by .....  
On the East by .....  
On the West by .....

*As per revenue records attached*

( hereinafter referred to as the 'said lands' or the 'leased area').

*Singhal*  
*Amrit Bansal*  
*Amrit*

*H. K. Kishorey*

Pertaining to Deed No. \_\_\_\_\_

Sub Registrar Nahan

Director of Industries  
Himachal Pradesh

Partner

रु.  
15000

पन्द्रह हजार रुपये

FIFTEEN  
THOUSAND RUPEES

Rs.  
15000



हिमाचल प्रदेश HIMACHAL PRADESH

033061

(c) The lessee shall hold the premises hereby granted and demised from the 17th day April, 2012 for further term of 15 (fifteen) years thence next ensuing.

PART - I

LIBERTIES, POWERS AND PRIVILEGES TO BE EXERCISED AND ENJOYED BY THE LESSEE(S)

The following liberties, powers and privileges may be exercised and enjoyed by the lessee subject to the other provisions of this lease:

- To enter upon land and search for win, work etc.-** Liberty and power at all times during the term hereby demised to enter upon the said lands and to search for mine, bore, dig, drill for win work, dress, process, convert, carry away and dispose of the said minor minerals.
- To sink drive and make pit, shafts and inclines, etc.-** Liberty and powers for or in connection with any of the purposes mentioned in this clause to sink, drive, make, maintain and use in the said lands and pits, shafts, inclines, drifts, levels water ways, airways and other works (and to use, maintain, deepen or extend any existing works of the like nature in the said lands).
- To bring and use machinery, equipment.-** Liberty and power for or in connection with any of the purposes mentioned in this clause to erect, construct, maintain and use on or under the said lands any engine, machinery, plants, dressing floors, furnaces, coke ovens, brick-kilns, workshops, store-houses-bungalows, godowns, shed and other buildings and other works and conveniences of the like nature on or under the said lands.



*Sudhrop*  
*Anil Bansal*  
*Sunit*

*V. K. K...*

Pertaining to Book No.

467/12

Sub Registrar

*30/5*

*[Signature]*  
Director of Industries  
Himachal Pradesh

भारतीय गैर न्यायिक INDIA NON JUDICIAL

एक हजार रुपये  
रु.1000

ONE THOUSAND RUPEES  
Rs.1000



हिमाचल प्रदेश HIMACHAL PRADESH

143682

4. **To use water from streams, etc.-** Liberty and power for or in connection with any of the purposes mentioned in this clause but subject to the rights of any existing or future lessees and with the written permission of the Collector to appropriate and use water from any streams, water-course, springs or other source in or upon the said lands and to divert, step up or dam any such stream or water course and collect or impound any such water and to make, construct and maintain any water course, cultivated land, village buildings or watering places for livestock of a reasonable supply of water as before accustomed nor in any way to foul or pollute any streams or springs :

Provided that the lessee shall not interfere with navigation in any navigable streams nor shall divert such streams without the previous written permission of the Government.

5. **To fell undergrowth and utilize timber and trees, etc.-** Liberty and power for or in connection with any of the purposes mentioned in this lease deed, to clear undergrowth and brushwood. Lessee shall not fell any trees or timber standing or found on the said lands without obtaining prior permission in writing from the Collector of the District or the Chief Conservator of Forest in case of forest areas as the case may be. In case such permission is granted, he shall pay in advance, the price of the trees/timber to be felled to the said officer at the rates, fixed by him.

6. **To get building and road materials, etc.-** Liberty and power for or in connection with any of the purposes, mentioned in this lease deed, to quarry and get stones, gravel and other building and road materials and ordinary clay and to use and employ the same and to manufacture such clay into bricks or tiles and to use such bricks, tiles but not to sell any such material, bricks, tiles.

*Sushodh*  
*Anant Sansal*  
*Joint*

*V. K. P. Singh*

Pertaining to Docd No

Sub Registrar

467/12  
30/5

Secretary of Industries  
Himachal Pradesh



हिमाचल प्रदेश HIMACHAL PRADESH

143683

7. **To use land for stacking purpose.-** Liberty and power to enter upon and use a sufficient part of the surface of the said lands for the purposes of stacking, storing or depositing therein any produce of the mines and works carried on and tools, equipment and other materials needed for mining operations.

## PART II

**RESTRICTION AS TO THE EXERCISE OF THE LIBERTIES BY THE LESSEE**

The liberties, powers and privileges granted under Part-I, are subject to the following restrictions and subject to the other provisions of this lease:

1. **No mining operations within the limit of Public Works, etc.-** The lessee shall not carry on, or allow to be carried on any mining operations at any point within a distance of 75 metres from any railway line, except under and in accordance with the written permission of the railway administration concerned, or bridges or 60 metres from national highways or 50 metres from any reservoir, tank, canal, roads or other public works or buildings or inhabited sites except under and in accordance with the previous permission of the Government. The railway administration or the Government may in granting such permission, impose such conditions as it may deem fit; provided that except in cases of sand, no mining operations shall be carried on within 50 metres of any river banks.

**Explanation.-** For the purpose of this clause the expression 'railway administration' shall have the same meaning as it is defined to have in the Indian Railway Act, 1890, by sub-section(4) of section 3 of that Act.

2.

**Permission for surface operation in land not already in use.-** Before using for surface operations any land which has not already been used for such operation the lessee shall give to the Collector of the District, the Director of Industries, Himachal Pradesh, and the Mining Officer, Sirmour at Nahan two calendar months previous notice in writing specifying the situation and the extent of the land proposed to be so used and the purpose for which the same is required and the said land shall not be so used, if objection is issued by the Collector within two months after receipt by him of such notice unless the objections so stated shall on reference to the Government, be annulled or waived.

*Shri Singh*  
*Anil Kumar*  
*Singh*

*V. K. Singh*  
WASHNO STONE CRUSHER  
Partner

*R. D.*  
Director of Industries  
Himachal Pradesh



हिमाचल प्रदेश HIMACHAL PRADESH

125673

3. **Not to use the land for other purposes.**- The lessee shall not cultivate or use the land for purposes other than those specified in the lease deed.
4. **Restriction on mechanical excavation in River or Stream Bed:-** No mechanical mining through mechanical excavator including any other earth moving machines like JCB, Buldozer, Pocklin, Loaders etc. shall be carried out in River or Stream Beds unless permitted by the Director of Industries under rule 21 of the Himachal Pradesh, Minor Minerals (Concession) Revised Rules, 1971

### PART III

### COVENANTS OF THE LESSEE

The lessee hereby covenants(s) with the Government as follows:-

1. **Rate of royalty.**- (a) The lessee shall pay royalty on the quantity of the said minor mineral dispatched from the leased area in advance at the rate specified in First schedule. However as and when the limestone is supplied by the lessee to the Industries other than lime-kiln, royalty shall be paid by the lessee for limestone as major mineral which ever is more.
  - (b) **Mode of determination of sale price at the pit's mouth.**- The sale price of the minor minerals at the pit's mouth shall be the current marked price for the mineral of the same grade less -
    - (i) transport charges from the mine head to the nearest rail head;
    - (ii) railway freight from the rail head to the market; and
    - (iii) estimated handling charges and other incidental expenditure not exceeding 5 percent of the market price.

**Surface rent.**- The lessee shall pay for the surface area occupied by him surface rent at the rate of Rs.200/- per acre per annum and as amended from time to time.

Sub Registrar, Himachal Pradesh

Sub Registrar, Himachal Pradesh

Director of Industries

Himachal Pradesh

3. **Dead rent.**- The lessee shall also pay for every year, yearly dead rent as per II<sup>nd</sup> Schedule of H.P Minor Minerals Revised Rules, 1971 per annum, and if the lease permits the working of more than one minor mineral in the same area, the Government may charge separate dead rent in respect of each minor mineral:

Provided that the mining of one minor mineral does not involve the working of another minor mineral:

Provided further that the lessee shall be liable to pay the dead rent or royalty in respect of each mineral, whichever be higher but not both.

4. **Working of newly discovered mineral** .-If any minor mineral, not specified in the lease, is discovered in the leased area, the lessee shall report the discovery without delay to the Government and shall not win or dispose of such minor mineral without obtaining a lease therefor. If he fails to apply for such a lease within 6 months from the date of discovery of the minor mineral, the Government or the authorised officer may give the lease in respect of such mineral to any other person.

5. **To commence mining operations within two months and carry them on properly.**- Unless the Government for sufficient cause permits otherwise, the lessee shall commence mining operation within two months, from the date of execution of the lease and shall thereafter conduct such operations in a proper, skilful and workman like manner.

**Explanation** .- For the purpose of this clause 'Mining operation' shall include the erection of machinery, laying of a tramways or construction of a road in connection with the working of the mine.

6. **To erect and maintain Boundary Pillars etc.**- The lessee shall, at his own expense, erect and all times maintain and keep in good repairs boundary marks and pillars according to the plan annexed to the lease.

7. **Accounts** .- The lessee shall keep correct accounts showing the quantity and other particulars of all minerals obtained from the mines and the number of persons employed therein and a complete plan of the mine and shall allow any officer authorised by the Himachal Pradesh Government or the Central Government in that behalf to examine at any time any accounts and records maintained by him, and shall furnish to the Himachal Pradesh Government or the Central Government with such information and returns as it may require.

8. **To allow facilities to other lessees, etc.**- The lessee shall allow existing and future licensees or lease holder /contractors of any land which is comprised in or adjoins or is reached by the land, held by the lessee, reasonable facilities for access thereto.

9. **To allow entry to officers.**- The lessee shall allow any officer authorised by the H.P. Government and the Central Government to enter upon any building, excavation or land comprised in the lease for the purpose of inspecting the mines.

10. **Returns.**- The lessee shall -

- (a) submit a return in Form 'G' by the 10<sup>th</sup> of every month to the Director and also to other officer(s), specified in that form giving the total quantity of minor mineral(s) raised and dispatched from the leased area in the preceding calendar month and its value:

Sushil  
Sumit  
Anand Bansal

V. K. Kishore

Returning to Deed No

Sub Registrar

Director of Industries  
Himachal Pradesh

- (b) also furnish a statement giving information in Form 'H' by the 15<sup>th</sup> April every year to the Director and the other officer, specified in that form regarding quantity and value of minor mineral(s) obtained during last financial year, average number of regular labourers employed (men and women separately), number of accidents, compensation paid and number of days worked, separately.
11. **To strengthen and support the mines.**- The lessee shall strengthen and support to the satisfaction of the railway administration or the State Government, as the case may be, any part of the mine which in its opinion required such strengthening or support for the safety of any railway, bridge, national highway, reservoir, tank, canal, road or any other public work or building.
12. **Notice for use of explosives etc.** - The lessee shall immediately give to :-  
 (i) The Chief Inspector of Mines, Government of India, Dhanbad.  
 (ii) The Director, Indian Bureau of Mines, Government of India, Nagpur.  
 (iii) The District Magistrate of the District in which the mine is situated, a notice in writing in form 'I' as soon as -  
 (a) the working in the mine extend below superjacent grounds; or  
 (b) the depth of any open cast excavation measured from its highest to the lowest point reaches six metres; or  
 (c) the number of persons employed on any day is more than 50; or  
 (d) any explosives are used.
13. **Maintenance of Sanitary conditions.**- The lessee shall maintain sanitary conditions in the area held in by him under the lease.
14. **To pay compensation for damage and indemnify the Government .-** The lessee shall make and pay such reasonable satisfaction and compensation for all damage, injury or disturbance which may be done by him in exercise of the powers granted by the lease and shall indemnify the Government against all claims which may be made by third parties in respect of such damage, injury or disturbance.
15. **Abiding by Rules.**- The lessee shall abide by all existing Acts and Rules enforced by the Government of India or the Himachal Pradesh Government and all such other Acts or rules as may be enforced from time to time in respect of working of the mine and other matters affecting safety, health and convenience of the employees of the lessee or of the public.
16. **To report accident.**- The lessee shall without delay report to the Deputy Commissioner of the District concerned and the Director or any other officer authorised by him, any accident which may occur at or in the leased area.
17. **Delivery of possession of Land and Mines on the surrender or sooner determination of the lease.** - At the end or sooner determination or surrender of the lease, the lessee shall deliver up the said lands and all mines (if any dug therein) in a proper and workable state, save in respect of any working as to which the Government might have sanctioned abandonment.
18. **To provide weighing machine.**- The lessee shall provide and at all times keep at or near the pit-head at which the said mineral shall be brought to bank a properly constructed and efficient weighing machine and shall weigh or caused to be weighed thereon all the said minor minerals from time to time brought to bank sold, exported

*Sumit*  
*Anand Bansal*  
*Singhal*

*W. K. Singh*

467/2  
*[Signature]*

and converted products, and shall at the close of each day cause the total weights, ascertained by such means of the said minor minerals, ores, products, raised, sold, exported and converted during the previous twenty-four hours to be entered in the aforesaid books of accounts. The lessees shall permit the Government at all times during the said term to employ any person or persons to be present at the weighing of the said minor minerals as aforesaid and to keep accounts thereof and to check the accounts kept by the Lessee. The Lessee shall give 15 days previous notice in writing to the Mining Officer, Nahan, Distt. Sirmour of every such measuring or weighing in order that he or some officer on his behalf may be present thereat.

19. **To secure pits, shafts, not fill them up.** - The lessee shall well and properly secure pits and shafts and will not without permission in writing willfully close, fill up or choke any mine or shaft.
20. **Not to enter upon or to commence operations in the Reserved or Protected Forest.** - The lessee shall not enter upon or commence any mining operations in any reserved or protected forest comprised in the leased area except after previously obtaining permission in writing of the Chief Conservator of Forests Himachal Pradesh.
21. **To respect water rights and not injure adjoining property.** - The lessee shall not injure or cause to deteriorate any sources of water, power or water supply and shall not in any other way render any spring or stream of water unfit to be used or do anything to injure adjoining land, villages or houses.
22. **Stock lying at the end of the lease.** - The lessee shall on the termination or sooner determination of the lease remove all extracted minerals from the premises of the leased areas. All extracted minerals in the said lands left over undisposed, after the termination or determination of lease shall be deemed to be property of the Government.
23. **Payment of Taxes.** - The lessee shall duly and regularly pay to the appropriate authority all taxes, cesses and local dues in respect of the leased area, said minor minerals or the working of the mines.

#### PART IV RIGHTS OF THE STATE GOVERNMENT

1. **The Government may determine the lease.** - The Government shall have the right to determine the lease after serving a notice on the lessee to pay the dues within 30 days from the date of receipt of the notice. If the dead rent or royalty or surface rent reserved or made payable by the lessee is not paid within 15 days next after the date fixed in the lease for payment of the same, Government or any other officer authorized by it in this behalf may also at any time after serving the aforesaid notice, enter upon the said premises and distrain all or any of the minerals or movable property therein and may carry away, detain or order the sale of the property so distrained, or so much of it as will suffice for the satisfaction of the rent or royalty due and all costs and expenses occasioned by the non-payment thereof.
2. **Determination of lease in public interest.** - The Government may by giving six months' prior notice in writing determine the lease if the Government consider that the minor mineral under the lease is required for establishing an industry beneficial to the public:

Provided that in the state of National Emergency or war the lease may be determined without giving such notice.

*Sunit*  
*Anant Bansal*  
*Singhal*  
*V. K. Singh*

Submitting to Deptt. In

467/12  
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Cob Department

*[Signature]*  
Director of Industries  
Himachal Pradesh

3. **Rights of pre-emption.**- The Government shall from time to time and at all times during the term of lease have the right (to be exercised by notice in writing to the lessee) of pre-emption of the said minerals and all products thereof lying in or upon the said lands hereby demised or elsewhere under the control of the lessee and the lessee shall deliver all minerals or products thereof to the Government at current market rates in such quantities and in the manner, at the place specified in the notice exercising the said right.
4. **Penalty for not allowing entry to Officers.**- If the lessee or his transferee or assignee does not allow any entry or inspection under clause (9) of Part III, the Government may cancel the lease and forfeit in whole or in part the security deposit paid by the lessee under rule 16 of the Himachal Pradesh Minor Mineral (Concession) Revised Rules, 1971.
5. **Acquisition of land of third parties and compensation thereof.** - In case the occupier or owner of the said refuses his consent to the exercise of rights and powers reserved to the Government and demised to the lessee under these presents, the lessee shall report the matter to the Government who shall ask the Collector of the District concerned to direct the occupier or owner to allow the lessee to enter the said lands and to carry out such operations as may be necessary for working the mine, on payment in advance of such compensation to the occupier or owner by the lessee, as may be fixed by the Collector under the Land Acquisition Act, 1894.

**PART V  
GENERAL**

1. **Cancellation:-** The lease shall be liable to be cancelled by the Director if the lessee ceases to work the mine for a continued period of six months without obtaining written sanction of the Government.
2. **Notices.-** Every notice by these presents required to be given to the lessee shall be given in writing to such person resident on the said lands as the lessee may appoint for the purpose of receiving such notices and if there shall have been no such appointment then every such notice shall be sent to the lessee by registered post addressed to the lessee at the address recorded in this lease or at such other address in India as the lessee may from time to time in writing to the Government designate for the receipt of notices and every such services shall be deemed to be proper and valid service upon the lessee and shall not be questioned or challenged by him.
3. **Recovery under the public demands Act.-** Without prejudice to any other mode of recovery authorised by any provision of this lease or by any law, all amounts, falling due hereunder against the lessee may be recovered as arrears of land revenue under the law in force for such recovery.
4. **Forfeiture of property left more than three months after expiry or determination of lease.-** The lessee should remove his property lying on the said lands within three months after the expiry or sooner determination of the lease or after the date from which any surrender by the lessee of the said lands under rule 23 of the Himachal Pradesh Minor Minerals (Concession) Revised Rules, 1971 becomes effective, as the case may be. The property left after the aforesaid period of three months shall become the property of the Government, and may be sold or disposed of in such manner as the Government, shall deem fit without liability to pay compensation therefor, to the lessee.

*Sumit*

*Anant Bansal*  
*Singhal*  
*Shreebati*

Responsible to Head of

Sub-Inspector

Director of Industries  
Himachal Pradesh

No 0467365

2008

## Himachal Government Judicial Paper

5. **Security and forfeiture thereof.**- (a) The Government may forfeit the whole or any part of the amount of rupees twenty five thousand deposited by the lessee commits/commit a breach of any covenant to be performed by the lessee under this lease.
- (b) Whenever the said security deposit or any part thereof or any further sum hereafter deposited with the Government in replenishment thereof shall be forfeited under sub-clause (a) or applied by the Government under this lease (which the Government is hereby authorized to do) the lessee shall immediately deposit with the un-appropriated part thereof to bring the amount in deposit with the Government up to the sum of Rs. 25,000/-
- (c) The rights conferred by this clause shall be without prejudice to the rights conferred on the State Government by any other provision or this lease or by any law.
- (d) On such date as the Government may elect within twelve calendar months after the determination of this lease or any renewal thereof, the amount of security deposit paid in respect of this lease and then remaining in deposit with the Government and not required to be applied to any of the purposes mentioned in this lease shall be refunded to the lessee. No interest shall run on the security deposit.
6. **Survey and demarcation of the area.**- When a mining lease is granted by the Government arrangements shall be made, if necessary, at the expense of the lessee, for the survey and demarcation of the area granted under the lease. The lessee shall have to bear actual expenses of the staff deputed for the work. Actual expense will include traveling allowances and daily allowances and salary of staff plus 10 percent as instruments charges.
7. **Rights of lessee/lessees to determine the lease.**- The lessee may determine the lease at any time by giving not less than six calendar months notice in writing to the Government after paying all outstanding dues of the Government.
8. The lessee shall work according to Mines and Minerals (Development and Regulation) Act, 1957, the Metalliferous Mines Regulations, 1961 and the Mines Act, 1952 including any other rule of law applicable from time to time. The contravention of any provision of the Act or its subordinate legislation shall amount to cancellation of the lease
9. The lessee shall be bound to comply with all the directions as laid down by the Joint Inspection Committee and other Departments/Panchayat. The lessee shall also be bound to comply with all the directions if any, given by the Hon'ble Supreme/High Court as well as by the Government from time to time with regard to mining operation and stone crusher.
10. Mining operation in the area shall be carried out strictly in accordance with approved Working-cum-Environment Management Plan. The working in the leased area after the expiry of five years after the grant of mining lease may further be allowed by the Director of Industries on the basis of review and recommendations of the committee constituted by him for the purpose and after having being satisfied that the leased area has been developed by the lessee in a systematic and scientific manner and lessee is paying all Govt. dues on regular basis. On review, if it is found that lessee has not develop the leased area in a systematic and scientific manner as per the provisions of Mining Plan and he is in arrears of Govt. dues, the lease can even be terminated prematurely.

11. In case of objection, if any, raised by the local residents or concerned land owners, entire responsibility to settle the same will be of the lessee.

*Sunit*

*Sunit Bansal*  
*Seyhal*

Pertaining to Book No. 467/12

Sub Registrar

No 0467366

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## Himachal Government Judicial Paper

12. No mining operation shall be allowed within the safe distance from the Public/Private property/structure/scheme etc. if any, exists near/within the leased area.
13. After setting up of stone crusher the lessee shall pay royalty on the scheduled rates as per rule. The royalty shall be charged on the basis of actual production which will be computed based on consumption of electricity and other measures. In case the lessee does not pay royalty in time i.e. by tenth of next month alongwith monthly return on Form "G" simple interest at the rate of twenty four percent (24%) per annum shall be charged for the default period.
14. In case the lessee does not pay dead rent/surface rent in two half yearly installments on the 15<sup>th</sup> April and 15<sup>th</sup> October each year during subsistence of the lease, simple interest at the rate of twenty four percent (24%) per annum shall be charged for the default period.
15. The lessee shall establish mineral based industry i.e. stone crusher unit within one year from the issuance of grant order.
16. The lessee shall at his own expense erect and at all times maintain and keep in good repair boundary marks and pillars necessary to indicate the demarcation shown in the revenue record annexed to the lease deed. Mining operation shall only be allowed after getting a certificate from concerned Mining Officer that demarcation of the area has been done as per the plan and that concrete boundary pillars of atleast 3 feet height have been raised.
17. The lessee shall have to submit a plan for approach road in order to give a reasonable & shortest approach to mine and to the mine of adjoining lessees.
18. The lessee shall do mining in a scientific and systematic manner, and to ensure the same,
- (a) Dumping sites for mine waste and top soil shall be provided in such a way so that there is no damage to the adjoining land and the same does not roll down on the slope. Topsoil shall be used for afforestation purposes in the barren/exhausted pits.
- (b) Diversion dams and other engineering structures as advised by the deptt. from time to time at different suitable sites, shall be got erected to arrest and channelise the flow of water and also to avoid erosion of the land, causing siltation of nearby natural water bodies.
- (c) The loading/unloading points in the mine areas shall be developed in such a way that no hindrance is caused to the traffic and no material is stacked within the acquired width of P.W.D. road.
- (d) All precaution shall be taken to check air pollution, water pollution and noise pollution, as per standards of H.P. State Environment Protection & Pollution Control Board. Further the lessee shall obtain the consent of the Board under Water Act, 1974 & Air Act, 1981.
- (e) Visual impact caused due to dug-out benches and waste disposal areas shall be controlled by undertaking afforestation on worked out benches, waste disposal areas and at areas where no working is proposed.
- Labourers shall be provided with safety equipment's like boots, helmets, ropes, ear plug and even nose filters, site services like rest shelter, drinking water and first aid facilities shall also be provided at the mining site.

*Sumit*  
*Slighal*  
*Sumit Bansal*

Returning to Your Hon.

For the

19. Surface collection of sand, stone and bajri from river/khud/khalla shall be done in such a way, so as not to cause environmental and ecological imbalance. To ensure this,
- The lessee shall not carry any collection/mining operation at any point within a distance of 75 mtrs. from any railway line/bridge, 60 mtrs. from National Highway or 60 mtrs. from any reservoir, tank, canal, road except under and in accordance with previous permissions of Joint Inspection Report.
  - Excavations, below the natural surface level of the bed shall not exceed 3 feet.
  - The lessee shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
20. No River/Stream bed mining shall be allowed within 75 mtrs. from the periphery of soil conservation works, nursery plantation, check dams or as per the recommendation of Joint Inspection Committee, whichever is more.
21. No River/ Stream bed mining shall be allowed within  $1/5^{\text{th}}$  of its span or 5 mtrs. from the bank or as specified by the Sub-Divisional Committee whichever is more.
22. No River/Stream bed mining shall be allowed within 300 meters U/s and D/s of water supply scheme or the distance as specified by the Sub-Divisional Committee which ever is more.
23. No River/Stream bed mining shall be allowed within 300 mtrs. U/s and 300 to 500 mtrs. D/s of bridges depending upon site specific condition.
24. No approach road from PWD road shall be allowed to mining lease area, unless lessee/ contractor obtains written permission from XEN, PWD for making road leading to all intake places from the PWD roads.
25. No mechanical excavators are allowed for the extraction of mineral. Mechanical mining shall be allowed only with the prior approval of the Director of Industries.
26. No boulder/cobbles/hand broken road ballast, shall be allowed to be transported outside the State from River/ Stream beds.
27. The lessee shall ensure that his labour does not involve in fish poaching.
28. No blasting shall be allowed in River/Stream beds.
29. The lessee shall adopt all requisite pollution control arrangements to minimize the pollution levels as per norms of PCB which is likely to be there due to proposed mining activities.
30. The lessee shall make provision for water sprinkling and shall provide sufficient plantation in and around the leased area.
31. The lessee shall be bound to pay Rs. 5/- per trolley and Rs. 10/- per truck or as amended from time to time on extraction and export of sand, stone & bajri to the concerned Gram Panchayat through Mining Officer, Nahar.
32. In case of any genuine public complaint, the lessee either shall have to redress the same or shall have to stop the mining activities.

Himachal Government Judicial Paper

- 33. The lessee shall not carry out any mining activity in the forest land and if he notices any other person carrying out mining activities in the forest area, he shall report the matter to the forest department.
- 34. The lessee shall confine its mining activities towards the central portion of the river and should always maintain a safe distance from the banks. The applicant, however, should take all preventive measures to prevent the river banks from erosion as well as any adverse effect on private property existing in the form of private land as well as objects of public utility existing adjoining to the banks of the river. The lessee shall be solely responsible for any damage or compensation in lieu of the same.
- 35. The State Govt. shall have right to pre-mature termination of mining lease, if the State Govt. is of the opinion that it is expedient in the interest of regulation of Mines and Minerals Development, preservation of Natural Environment, Control of Floods, prevention of pollution, or to avoid danger to public health or communications or to ensure safety of buildings, monuments or other structures or for such others purposes as the State Govt. may deem fit as provided under Section-4A(2) of Mines and Minerals (Development & Regulation) Act, 1957.
- 36. The mining lease deed is executed at the Capital of the State of Himachal Pradesh subject to the provisions of Article - 226 of the Constitution of India. It is here agreed upon by the lessee and the State Govt. that in the event of any dispute in relation to the area under mining lease, condition of the lease and in respect of all matter touching the relationship of the lessee and the State Govt. suit or petition shall be filed in the Civil Court at Shimla and it is hereby expressly agreed that neither party shall file a suit or appeal being any action at any place other than the court named above i.e. Shimla."
- 37. The lease shall be cancelled/ determined by the granting authority in case of violation of any provision of the H.P. Minor Minerals (Concession) Revised Rules, 1971.

IN WITNESS WHEREOF these presents have been executed in the manner hereunder appearing the day and year first above written.

on the 13th day of June 2008 Entry of the 1st page entry of A.P.A. Hohela is added.

Partner

For and on behalf of the  
Governor, Himachal Pradesh.

Witnesses:

1. VINOD KUMAR S/O SH. DUTT RAM, VII. DADDA, P.O. BIKHNERI, TEH. SOLAN, DIST. SOLAN

2. RAKU RAM S/O LATE RAZERU RAM, VILL. CHAORA, P.O. JHANGI, TEH. CHAMBA, DIST. CHAMBA

3. Prashant Thakur Adv.

DIST Courts Meharu

4. Abbas Kazmi S/O S.D.H. Kazmi

Geologist  
Himachal Pradesh

Identified by  
Chavita Kashyap  
HIM/228/02  
UG 7/12

Amrit Sarwal  
Amrit  
S/O Sarwal



**44**  
**State Level Environment Impact Assessment Authority**  
**Himachal Pradesh**

*Ministry of Environment Forest & Climate Change, Government of India,*  
 at Department of Environment Science & Technology,  
 Paryavaran Bhawan, Near US Club, Shimla-1

Ph: 0177-2656559, 2659608 Fax: 2659609

F. No SIA/HP/MIN/255612/2022 (HPSEIAA/2013/196) 658-665

Dated: 23/08/2022

To

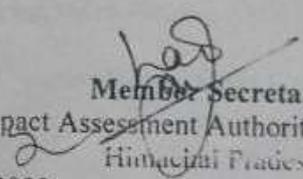
Mr. Manish Aggarwal  
 S/o Ishwar Dass Aggarwal  
 # 3439/11, Chotta Chowk, Nahau, Himachal Pradesh 173001

Sub: Extension of validity period of Environmental Clearance- reg.

Sir/Madam.

This has a reference to your online application No. SIA/HP/MIN/255612/2022 for seeking extension of validity period of environmental clearance granted vide EC letter No HPSEIAA/2013/196-Maa Vaishno Stone Crusher-3600 dated 20/01/2014 for the project under Environment Impact Assessment Notification, 2006. The application has been examined as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, No. SO-1533 (F) dated 14, September 2006 on the basis of application submitted for extension of period of validity, the SEIAA in its 58<sup>th</sup> meeting held on 21/07/2022, approved the extension of validity of the period of another 5 years or upto the date of valid mining plan whichever is earlier with the following additional conditions:

1. The terms and conditions of Environment Clearance letter shall remain same as imposed in EC letter.
2. The implementation of Terms and Conditions shall be sole responsibility of project proponent during extended period of EC and after the project is commissioned or made functional.
3. The capital cost under CER, the activities to be specified by DEST, GOHP. The project proponent shall take up the matter with Director (DEST) for this purpose within one month from issuance of this letter.
4. The project proponent, before start of mining operations, shall install CCTV cameras on the mining site covering all angles of mining site including entry & exit points. These cameras shall be theft and tamper proof. Where electricity/power is not available solar energy based cameras shall be installed with adequate battery backups. Date-wise video records w.r.t. CCTV camera shall be hosted & stored online and online portal link shall be shared with the office of Director-cum-Member Secretary, HPSEIAA through official e-mail: dbt-hp@nic.in.

  
 Member Secretary  
 State level Environment Impact Assessment Authority,  
 Himachal Pradesh.

Dated: 2022.

Endst. No. As Above.

Copy to following for further necessary action:

1. The Secretary (Environment), MoEF&CC, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the Govt. of Himachal Pradesh Shimla-171001.
5. Adviser (IA), MoEF&CC, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. Additional Pr. Chief Conservator of Forests, MoEF&CC, Regional Office, Dehradun, C/o Forest Research Institute, P.O. New Forest, Dehradun, Uttarakhand 248006.
7. Monitoring Cell, MoEF&CC, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
8. Record File.

  
 Member Secretary  
 State Level Environment Impact Assessment Authority,  
 Himachal Pradesh.



State Level Environment <sup>45</sup> Impact Assessment Authority  
Himachal Pradesh

Ministry of Environment, Forest & Climate Change, Government of India,  
at Department of Environment Science & Technology,  
Paryavaran Bhawan, Near US Club, Shimla-1

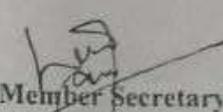
Ph. 0177-2656559, 2659608 Fax: 2659609

F. No. HPSEIAA/2013/196 - 989

Dated: 2/3/2023

AMENDMENT

This is in reference to your online application No. SIA/HP/MIN/295204/2022 dated 12<sup>th</sup> December 2022 regarding amendment in production capacity as per the approved mining plan. The SEIAA in its 60<sup>th</sup> meeting held on 17/2/2023, examined the application & related documents i.e. amended Mining Plan approved by Department of Industries, GoHP, vide Letter No. Udyog Bu Khani 4 Laghu 179/11-Voll-12773 Dated 25-03-2018. The SEIAA after considering the request hereby approved the amendment in production capacity from 16128 MTA to 39971 TPA as per the approved mining plan by Department of Industries, GoHP. All other terms & conditions will remain same as per earlier issued Environment Clearance vide letter No. HPSEIAA/2013/196 dated 20/1/2014 & extension of validity letter vide F. No. SIA/HP/MIN/255612 (HPSEIAA/2013/196)-618-665 dated 23/08/2022 till the validity of Mining Plan or maximum upto 5 years whichever is earlier.

  
Member Secretary  
State level Environment Impact Assessment Authority,  
Himachal Pradesh

To

✓ Sh. Manish Aggarwal,  
S/o Ishwar Dass Aggarwal, #3439/11,  
Chotta Chowk, Nahan (T), Sirmaur,  
Himachal Pradesh 173001

Endst. No. As Above.

Dated:

2023.

Copy to following for further necessary action:

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), Gol. Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003 .
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
5. The Adviser (IA), MoEF&CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. The Integrated Regional Office, MoEF&CC, CGO Complex, Shivalik Khand, Longwood, Shimla, HP-171001.
7. The Monitoring Cell, MoEF&CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
8. Record File.

  
Member Secretary  
State Level Environment Impact Assessment Authority,  
Himachal Pradesh.



सत्यमेव जयते

### State Level Environment Impact Assessment Authority

Himachal Pradesh

Ministry of Environment &amp; Forests, Government of India

At Department of Environment, Science &amp; Technology, Narayan Villa, Shimla-2

F. No. HPSEIAA/2013/196-Maa Vaishno Stone Crusher - 3600

Dated: 28-01-2014

To

M/s Maa Vaishno Stone Crusher,  
Village Salani Katola, PO Sainwala, Tehsil Nahan  
Distt- Sirmour, H.P.

**Subject: Mining of Minor Minerals (Sand, Stone & Bajri) at Mauza Mohaliya Katola for the Stone Crushing Unit of M/s Maa Vaishno Stone Crusher- Environmental Clearance- reg.**

Sir,

This has a reference to your application No. Nil dated: 16-10-2013 seeking prior environmental clearance for the above project under Environment Impact Assessment Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14<sup>th</sup> September 2006 on the basis of documents viz; Form-I and EIA/EMP by the State Expert Appraisal Committee constituted by the competent authority in its 33<sup>rd</sup> meeting held on 14-11-2013.

The said project involves Mining of Minor Minerals (Sand, Stone & Bajri) for the Stone Crushing Unit having following salient features:

- |                     |   |
|---------------------|---|
| a. Project type     | : Mining of Minor Minerals (Sand, Stone & Bajri),   |
| b. Project Location | : Khasra No.141/3/2, Mauza Mohaliya Katola, Tehsil Nahan,<br>Distt. Sirmour, H.P.                   |
| c. Project Capacity | : 16,128 TPA  |
| d. Mining Area      | : 3.90 hectare  |
| e. Solid Wastes     | : Silt & Clay.  |
| f. Greenery         | : As per Mining Plan.   |
| g. EMP costs        | : Rs 7.7 Lakhs capital and Rs. 2.9 lakhs as recurring cost /annum.                                  |
| h. Institutional    | : The following will be responsible for maintenance of APCDs, STP and Solid Waste Management sites: |

#### Mechanisms for Env.

- i) Construction phase: Developer/ Project Proponent.

#### Protection

- ii) Operational Phase: Developer/ Project Proponent.

Maa Vaishno Stone Crusher

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The SEIAA examined the proposal and the recommendations of the SEAC in its 18<sup>th</sup> meeting held on 9<sup>th</sup> December 2013. The Authority observed some discrepancies in the EIA report and asked the proponent to make necessary corrections in the EIA report as discussed and advised during the meeting. The proponents having complied to the observations, therefore, after due consideration of the project proposal and after considering the recommendations of the State Level Expert Appraisal Committee, the State level Environmental Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dt. 14<sup>th</sup> September, 2006 of Ministry of Environment & Forests, GoI subject to strict compliance of terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional condition at any stage.

#### Part-A- General Conditions:

1. "Consent to Establish" shall be obtained from H.P. State Pollution Control Board under Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981.
2. Disposal of muck including excavated material during construction phase should not create any adverse effects on the neighboring communities and be disposed off taking the necessary precautions for general safety and health aspects of public. only in approved sites with the approval of competent authority. The topsoil excavated during construction activities should be stored for use in plantation /landscape development within the project site. Green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.
3. Ambient noise levels should conform to residential standards both during day and night. Only limited necessary construction should be done during night time. Fortnightly monitoring of ambient air quality (SPM, SO<sub>2</sub> and NO<sub>x</sub>) and equivalent noise levels should be ensured during construction phase should be closely monitored during construction phase so as to conform to the stipulated standards fixed by the competent authority.
4. Soil and ground water samples shall be got tested from authorized agency to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants. Ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.
5. Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the competent authority.
6. Diesel generator sets during construction phase should have acoustic enclosures and should conform to Environment (Protection) Act, 1986 and Rules framed there under for air and noise emission standards. Low sulphur diesel type should be used. The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
7. The Vehicles/equipment deployed during construction phase should be in good condition and should conform to applicable air and noise emission standards, should have vehicle pollution check certificate and should be operated only during non-peaking hours.
8. Provisions shall be made for the housing of labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, first aid and medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project and all required sanitary and hygienic measures should be taken before, during and after the completion of project. Safe disposal of waste water and solid wastes generated during the construction and operation phase should be ensured. Adequate steps should be taken to prevent odour problem.
9. Boundary wall shall be constructed in such a manner as not to be obstructing the flow of storm water. Necessary arrangement shall be made for the drainage of surrounding area. Storm water control and its re-use for various applications as per guidelines.
10. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices and technologies available.

Maa Vaishno Stone Crusher



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- 11 Permission to draw ground water shall be obtained from the competent Authority prior to construction/ operation of the project.
- 12 The proponent should meet perspective requirement of energy as per Energy Conservation Building Code which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement. Energy conservation measures like installation of CFLs/ TFLs for the lighting the surrounding areas/ outside areas the building should be integral part of the project design and should be in place before project commissioning. Used CFLs/ TFLs should be properly collected and disposed off/ sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the possible extent.
- 13 Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
- 14 Rain water harvesting for roof run-off and surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre treatment must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging should be kept at least 5 mtrs above the highest ground water table.
- 15 The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.
- 16 Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized as per norms prescribed by the Competent Authority and no public space should be used for this purpose.
- 17 Sprinkling of water etc. be used for air pollution control during construction phase so as to avoid disturbance to the surroundings.
- 18 The environmental safe guards contained/ given in the proposal for management of environmental pollution should be implemented in letter and spirit.
- 19 Six monthly environment monitoring reports should be submitted to the State Environment Impact Assessment Authority and Ministry of Environment & Forests Regional Office at Chandigarh.
- 20 In the case of any change (s) in the scope of the project, the project would require a fresh appraisal by this Authority.
- 21 The SEIAA reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safe guards and measures in a time bound and satisfactory manner.
- 22 All other statutory clearances shall be obtained, as applicable by the project proponents.
- 23 These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and Environment Impact Assessment Notification, 2006.
- 24 Environmental Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No. 460 of 2004 as may be applicable to this project.
- 25 Any appeal against this environmental clearance shall lie as per the relevant rules with the appropriate Environment Appellate Authority.

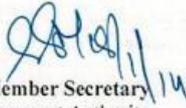
#### Part-B- Special Conditions:

1. The project proponent shall carry out the mining operations as per the provisions of the Mines and Minerals Act, 1957, provisions of Mineral Conservation and Development Rules, 1988, Standards laid by Indian Bureau of Mines and as per the approved Mining Plan.
2. The project proponent shall ensure that the mining operation does not contaminate the water resources and obstruct the natural drainage lines in the catchment.
3. The project proponent shall ensure to maintain the Ambient Air Quality Standards.
4. The top soil cover shall be conserved and utilized for the rehabilitation of the mined areas.

Maa Vaishno Stone Crusher

3

5. The proponent shall identify high particulate matter emission areas, haulage road etc and shall provide sprinkling devices.
6. The proponent shall submit plan/measures for checking flow of silt as well for the soil conservation.
7. If any statement made by the project proponent or by its consultant is found to be false the permissions granted shall automatically stand cancelled.
8. The proponent shall implement environment management plan to mitigate the environmental impacts, Specific safeguard measures to control PM<sub>10</sub> as well as pollution due to transportation.
9. All documents including approved working cum EMP, EIA report should be compatible with one another in terms of the mine lease area production levels, waste generation and its management and mining technology.
10. Impact on topography, drainage, agricultural fields, cattle fields, wildlife, water logging leading to water borne diseases should be mitigated as far as possible.
11. Impact of the project on the water quality should be assessed and necessary safeguard measures, if any required should be provided.
12. The proponent shall take up plantation in the buffer of mine area.
13. The proponent shall estimate quantum of solid waste generation and shall manage/dispose it scientifically by providing proper retaining structures.
14. Before the proponent starts mining activities in the area, he shall establish ground water level bench mark so as to monitor the ground water level.
15. The proponent shall ensure that no pot holes shall be created by the mining activities.
16. The proponent shall plant fast growing tree species along both the sides of approach road.
17. The proponent shall provide material to School, Temple & Panchayat works free of cost.
18. After appraisal of the proposed Environment Management Plan & costs allocations the committee revised the EMP cost to Rs 7.7 Lakhs capital and Rs. 2.9 lakhs as recurring cost /annum and revised EMP cost submitted by the proponent.
19. The mining operation shall be carried out strictly in between 9 A.M. to 5 P.M.

  
 Member Secretary  
 State Level Environment Impact Assessment Authority  
 Himachal Pradesh

Endst. No. HPSEIAA/2013/ 196-Maa Vaishno Stone Crusher

Dated: January, 2014

Copy to:-

1. The Secretary, Environment, Ministry of Environment & Forests, Government of India, Paryavaran Bhawan, New Delhi 110003.
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the Government of Himachal Pradesh, Shimla-171002.
5. Adviser (IA), Ministry of Environment & Forests, CGO Complex, New Delhi, 110003.
6. The Chief Conservator Forests (Central), MoEF, Regional Office, Bay No.24-25, Sector 31-A, Dakshin Marg, Chandigarh 160030
7. Monitoring Cell, Ministry of Environment & Forests, CGO Complex, New Delhi, 110003.
8. Record File.

  
 Member Secretary  
 State Level Environment Impact Assessment Authority  
 Himachal Pradesh.

Maa Vaishno Stone Crusher

4

Permanent Registration  
Government of Himachal Pradesh  
Office of State Geologist  
Department of Industries  
Shimla-1.

Whereas, M/s Maa Vaishno Stone Crusher, Village Salani Katola, P.O. Sainwala, Tehsil Nahani, District Sirmour, Himachal Pradesh has applied for renewal of Permanent Registration of stone crusher installed in Kh. No. 126/1, measuring 8-00 Bighas falling in Mauza Katola, Tehsil Nahani, Distt. Sirmour, H.P. as per the provisions of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015 vide application Dated 17.02.2021.

The Permanent Registration is hereby renewed in favour of M/s Maa Vaishno Stone Crusher, Village Salani Katola, P.O. Sainwala, Tehsil Nahani, District Sirmour, Himachal Pradesh subject to the following conditions:-

1. The owner of the stone crusher shall observe the provisions of;
  - (i) The Air (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder.
  - (ii) The Water (Prevention and Control of Pollution) Act 1974 and rules framed thereunder.
  - (iii) The Environment (Protection) Act, 1986 and rules framed thereunder.
  - (iv) The Noise Pollution (Regulation and Control) Rules 2000.
2. The expansion of a stone crusher shall not be allowed unless approved by Geological Wing, Department of Industries, Himachal Pradesh.
3. The stone crusher owner shall ensure that the, emission standards are as per the Statutes as notified by the Government vide Notification No. STE-E(3)-17/2012 dated 29.05.2014 or amended from time to time are adhered to.
4. The stone crusher owner shall adopt pollution control measures as per Government Notification No. STE-E(3)-17/2012 dated 29.05.2014 or as amended from time to time.
5. The stone crusher owner shall submit a return by 10<sup>th</sup> of every month to the concerned Mining Officer, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc. .
6. Free access shall be given to the officer/official of the Geological Wing, Department of Industries, H.P. for the verification of plant & machinery, source/supply of raw material, sale record and stocks of raw material and finished goods.
7. The stone crusher owner shall immediately report to the Deputy Commissioner and Mining officer of the district concerned about any accident which may take place during the course of crushing operation resulting in serious bodily injury.
8. The stone crusher owner shall not pay wages less than the minimum wages prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948, to the workers employed in the crushing unit.
9. The stone crusher owner shall indemnify the State Government against the claim of the third party.

10. The stone crusher owner shall ensure that aggregate is stacked in such a manner that it does not spill over to the Highway/roads which can be caused of road accident.
11. The Crusher Owner shall display the sign board at a prominent place outside the stone crushing unit indicating the name of the owner, capacity of the unit, date of registration of the unit and also its expiry, telephone number of the owner and the concerned officer to whom public can make a complaint, if any.
12. The crusher owner shall implant three rows of fast growing species of evergreen trees.
13. The legal source of raw material the granted mining lease area comprising Kh. No. 141/3/2 measuring 46-12 bighas for a term of 15 years w.e.f. 04.04.2012. The crusher owner shall restrict the production from their mining lease areas as per Environment Clearance or as per the approved Mining Plan, whichever is less.
14. The crusher owner shall not operate the stone crusher unit without obtaining the Renewal 'Consent to Operate' from the H.P. State Pollution Control Board.
15. The crusher owner shall obtain all the required statutory clearance at his own level and shall operate the stone crusher accordingly, as per provisions of law.
16. This renewal of Permanent Registration is valid for a term of 03 years from the date of issuance of this letter and the owner of the Stone Crusher shall apply for renewal atleast 03 months prior to the expiry of Permanent Registration. This permanent registration shall deemed to be withdrawn, in case the State Pollution Control Board withdraws the COP/ROC at any stage in compliance to the order of the Hon'ble National Green Tribunal passed in O.A No. 358/2016 titled as Bhag Singh V/s Union of India & Others as well as in compliance to order of Hon'ble High Court in CWP No. 2067/2019.

**Date of Issue**

✓ M/s Maa Vaishno Stone Crusher,  
Village Salani Katola, P.O. Sainwala,  
Tehsil Nahan, District Sirmour,  
Himachal Pradesh

*[Signature]*  
Geologist (Zone-III)  
Geological Wing  
Deptt. of Industries, Shimla  
Dated 24-3-2023

Endst.No. Udyog-Bhu(Regn)Maa Vaishno St. Cr.- 12717  
Copy forwarded to :-

1. The Member Secretary, H.P. State Pollution Control Board, Phase-III, New-Shimla.2.
2. The Mining Officer, Nahan, Distt. Sirmour, H.P. for information and necessary action.
3. Concerned Lease file.

*[Signature]*  
Geologist (Zone-III)  
Geological Wing  
Deptt. of Industries, Shimla



**H.P.STATE POLLUTION CONTROL BOARD**  
HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No :

Date: 14/07/2023

Industry Registration ID: 21451

Application No : 9980757

To,

Maa Vaishno Stone Crusher  
Village Salani Katola, P.O. Sainwala, Tehsil Nahan, Distt Sirmour (H.P.)  
NAHAN  
Sirmaur  
173001

**Subject:** Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

**1. Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry**

|                                   |                                |
|-----------------------------------|--------------------------------|
| Consent No.                       | CTO/BOTH/RENEW/RO/2023/9980757 |
| Consent valid from:               | 01/04/2021                     |
| Consent valid upto:               | 22/08/2027                     |
| Certificate Type :                | RENEW                          |
| Previous CTE/CTO No. & Validity : |                                |

**2. Particulars of the Industry**

|                                     |   |
|-------------------------------------|---|
| Name & Designation of the Applicant | Maa Vaishno Stone Crusher Vijay Negi.<br>(PARTNER)  |
| Address of Industrial premises      | Maa Vaishno Stone Crusher,<br>Village Salani Katola, P.O. Sainwala,<br>Tehsil Nahan, Distt Sirmour (H.P.),<br>NAHAN, Sirmaur-173001   |
| Capital Investment of the Industry  | 250.0 lakhs   |
| Category of Industry                | Orange  |
| Type of Industry                    | Minor minerals mining Projects of<br>Category B2 under EIA notification 2006  |
| Scale of the Industry               | Micro   |
| Office District                     | Sirmaur   |
| Capacity                            | manufacture Sand, Stone and Bajri- 39971<br>M.T./year in Khasra no. 126/1 measuring<br>8 bighas situated in Mauja Katola, Tehsil<br>Nahan, Distt. Sirmaur along with River<br>Bed mining in lease of M/s Maa Vaishni<br>Stone Crusher in an area measuring 46-12<br>bighas in Khasra no. 141/3/2 at Mauza<br>Katola, Tehsil Nahan, Distt. Sirmaur, H.P. |

**Raw Materials (Name with quantity per day)**

|                |          |           |
|----------------|----------|-----------|
| Raw Materials  | Quantity | Unit      |
| Sand and Stone | 39971    | M.T./Year |

## Products (Name with quantity per day)

| Name of Products      | Unit      | Quantity | Intermediate Product | Principal Use                  |
|-----------------------|-----------|----------|----------------------|--------------------------------|
| Sand, Stone and Bajri | M.T./Year | 39971    | Nil                  | Building and Road Construction |

## Details of the Effluent Treatment Plant

| Type of Effluent | Capacity | Quantity |
|------------------|----------|----------|
| Septic Tank      | 28 KLD   | 1 KLD    |

## Mode of Disposal

| Description        | Quantity(in KLD) | Method of Treatment  | Method of Disposal   |
|--------------------|------------------|----------------------|----------------------|
| Domestic           | 0.4              | Soak Pit/Septic Tank | Soak Pit/Septic Tank |
| Industrial Process | 6                | Recycled             | Recycle              |

## Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

| Type   | No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other | Capacity | Type of Boiler/'Heater s/Evaporators /Incinerator/D G Sets/Others | Type of Fuel | Fuel consumption rate in MT/hour or KL/hour or M3 /hour |
|--------|--|----------|---|--------------|---|
| Others | NA   | NA       | NA  | NA           | NA  |

## Type of Air Pollution Control Devices installed

| Equipment Type  | Equipment Name | Date/proposed date of installation | Efficiency(%reduction) | Final concentration of pollution being emitted |
|---|----------------|------------------------------------|------------------------|--|
| Covered Machinery & conveyer belts, Wind breaking wall, Water sprinklers, metalled road | Others         | Thu Jan 23 00:09:00 IST 2014       | 80%                    | SPM<600 mg/Nm3                                 |

## Sources of emissions and type of pollutants

| Name and location of the process vessel to which the stack/ vent is attached | Rate of emission in Kg./hr | Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3 | Height of Vent/outlet/stack from ground level in meters |
|--|----------------------------|--|---|
| Stone Crusher  | Fugitive Dust Emission     | SPM<600 mg/Nm3   | Nil   |



PAWAN  
SHARMA

Digitally signed by  
PAWAN SHARMA  
Date: 2023.07.14  
17:13:51 +05'30'

**Approved By**  
**Astt. Env. Engineer**  
**( H. P. State Pollution Control Board)**

**Endst. No.:**

**Copy To:-**

The Member Secretary, HPSPCB Shimla for information please.



PAWAN  
SHARMA

Digitally signed by  
PAWAN SHARMA  
Date: 2023.07.14  
17:17:19 +05'30'

**Er. Pawan Sharma**  
**Astt. Env. Engineer**  
**For & on behalf of**  
**( H. P. State Pollution Control Board)**

## TERMS AND CONDITIONS

- A. SPECIFIC CONDITIONS**
1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
  2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
  3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
  4.
    - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
    - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
  5. This 'Renewal of Consent to Operate' is for:-
    - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
    - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
    - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
    - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
  6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
  7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
  8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
    - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
    - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
- b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
- c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
- d) Unit shall ensure Stack height for diesel generating sets as per specification.
- e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
- f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
- g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- B. OTHER CONDITIONS**
1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

#### C. SPECIAL CONDITIONS

- (1) That the RCTO will be subject to final outcome of the CWP No. 2067/2019 titled State of HP & Ors vs Bhag Singh & Ors pending before the Hon'ble High Court of HP.
- (2) That the RCTO will be subject to installation of additional measures prescribed by Department of Environment, S&T, Govt of HP vide notification no. STE-E-(5)-9/2018 dated 29.06.2021 to adhere to emission standards and minimize impact on environment. They shall not carry any wet process or washing of grit which is likely to enter/flow to the water body near the crusher if the nearest water body is perennial source. This has to be verified by concerned Tehsildar and further undertaking of same on affidavit by Project Proponent.
- (3) That unit shall comply the provisions of Sr. no. 37 under Schedule-I of EP Act, 1986



By Order  
Asth. Env. Engineer



Photographs



Maa Vaishno Stone Crusher  
18.06.2025 12:18  
30.55265, 77.25400 (+5m)  
Altitude: 403m  
H733+6FJ, Nahan, Maholiya Khatola



Photograph No 1- Product lying at the stone crusher site



Latitude: 30.553127  
Longitude: 77.253901  
Altitude: 363.74±27.0 m  
Accuracy: 29.48 m  
Time: 06-18-2025 12:41  
Note: Water sprinkler Maa Vaishno Stone Crusher

Powered by NoteCam

Photograph No 2- Water sprinklers



**Photograph No 3-** Covered primary and secondary crusher in the shed.



**Photograph No 4-** Covered conveyors.



**Photograph No 5-** Flexible Telescopic chute not provided.



**Photograph No 6 –** Wind breaking wall.



**Photograph No 7-** haulage road.



**Photograph No 8-** Plantation along with wind breaking wall.



**Photograph No 9-** No plantation on the side adjacent to the river



**Photograph No 10-** Borewell



**Photograph No 11- Sedimentation tank and provision for reusing water.**



**Photograph No 12- Silt stored adjacent to the river.**



66

Original For Recipient

GSTIN : 03AQEPG3899H1ZR

**TAX INVOICE**  
**PAWAN PIPE & HARDWARE STORE**  
 VPO : HANDESRA, DISTT MOHALI (PB.)  
 Tel : 8288850560

Invoice No. : 259/2025-26  
 Dated : 07-05-2025  
 Place of Supply : Himachal Pradesh (02)  
 Reverse Charge : N  
 GR/RR No. :  
 Transport : SELF

Vehicle No. :  
 Station :  
 E-Way Bill No. :  
 Short Narration :  
 Short Narration :

**Billed to :**  
 MAA VAISHNO STONE CRUSHER  
 VILLAGE- SALANI, KATOLA, PO. SAINWALA,  
 Sirmaur, Himachal Pradesh, 173001

**Shipped to :**  
 MAA VAISHNO STONE CRUSHER  
 VILLAGE- SALANI, KATOLA, PO. SAINWALA,  
 Sirmaur, Himachal Pradesh, 173001

GSTIN / UIN : 02AAUFM5622L1ZZ

GSTIN / UIN : 02AAUFM5622L1ZZ

| S.N.             | Description of Goods                 | HSN/SAC Code | Qty.  | Unit | Price    | IGST Rate | IGST Amount | Amount(₹) |
|------------------|--------------------------------------|--------------|-------|------|----------|-----------|-------------|-----------|
| 1.               | Gi Pipe 1" Jindal B                  | 7306         | 25.00 | FT   | 65.00    | 18.00 %   | 292.50      | 1,917.50  |
| 2.               | JOB WORK                             | 998873       | 5.00  | Pcs. | 280.00   | 18.00 %   | 252.00      | 1,652.00  |
| 3.               | Job Work Threading                   | 998873       | 9.00  | Pcs. | 100.00   | 18.00 %   | 162.00      | 1,062.00  |
| 4.               | Gi Flench 4*4                        | 7307         | 6.00  | Pcs. | 170.00   | 18.00 %   | 183.60      | 1,203.60  |
| 5.               | Pump Shower Brass                    | 8481         | 15.00 | Pcs. | 110.00   | 18.00 %   | 297.00      | 1,947.00  |
| 6.               | Brass Nozal 1/2"                     | 8466         | 15.00 | Pcs. | 35.00    | 18.00 %   | 94.50       | 619.50    |
| 7.               | 4" LBO GI UNIK                       | 73079910     | 1.00  | Pcs. | 1,088.13 | 18.00 %   | 195.87      | 1,284.00  |
| 8.               | 2.5" LBO GI UNIK                     | 73079910     | 2.00  | Pcs. | 417.80   | 18.00 %   | 150.41      | 986.00    |
| 9.               | Butterfly Valve 2.5" DRP             | 8481         | 1.00  | Pcs. | 1,906.78 | 18.00 %   | 343.22      | 2,250.00  |
| 10.              | M.s Flanges 2.5 X 4-10mm<br>2.5" * 3 | 7307         | 2.00  | Pcs. | 195.00   | 18.00 %   | 70.20       | 460.20    |
| 11.              | Nut Bolt 4 Sut Mix<br>2.5" * 3"      | 7318         | 4.00  | Pcs. | 14.00    | 18.00 %   | 10.08       | 66.08     |
| 12.              | Ms Flench<br>2.5" * 3"               | 7307         | 4.00  | Pcs. | 85.00    | 18.00 %   | 61.20       | 401.20    |
| 13.              | 2.5" * 12" Gi Nipple                 | 73079910     | 3.00  | Pcs. | 285.00   | 18.00 %   | 153.90      | 1,008.90  |
| 14.              | Bush 3 * 2.5                         | 7307         | 2.00  | Pcs. | 350.00   | 18.00 %   | 126.00      | 826.00    |
| 15.              | Rubber Jain 3" Cut                   | 4009         | 4.00  | Pcs. | 12.00    | 18.00 %   | 8.64        | 56.64     |
| 16.              | GI REDUCER 4*3 ISI                   | 7307         | 1.00  | Pcs. | 280.00   | 18.00 %   | 50.40       | 330.40    |
| 17.              | WELDING ELECTRODES 6013, 4.00*450    | 83111000     | 1.00  | Box  | 2,750.00 | 18.00 %   | 495.00      | 3,245.00  |
| <b>19,316.02</b> |                                      |              |       |      |          |           |             |           |

Totals c/o 100.00 Units

19,316.02

**Bank Details :** PUNJAB NATIONAL BANK, HANDESRA, A/C NO.: 1647102100000127,  
 IFSC CODE : PUNB0164710

**Terms & Conditions**

E.&amp; O E

- Goods once sold will not be taken back.
- Interest @ 18% p.a. will be charged if the payment is not made with in the stipulated time
- Subject to 'MOHALI' Jurisdiction only.

Receiver's Signature :

For PAWAN PIPE &amp; HARDWARE STORE

Authorised Signatory

Paid

GSTIN : 03AQEPG3899H1ZR

TAX INV **67**

# PAWAN PIPE & HARDWARE STORE

VPO . HANDESRA, DISTT MOHALI (PB.)  
Tel. : 828850560

Invoice No. : 259/2025-26  
Dated : 07-05-2025  
Place of Supply : Himachal Pradesh (02)  
Reverse Charge : N  
GR/RR No. :  
Transport : SELF

Vehicle No. :  
Station :  
E-Way Bill No. :  
Short Narration :  
Short Narration :

**Billed to :**  
MAA VAISHNO STONE CRUSHER  
VILLAGE- SALANI, KATOLA, PO. SAINWALA,  
Sirmaur, Himachal Pradesh, 173001

**Shipped to :**  
MAA VAISHNO STONE CRUSHER  
VILLAGE- SALANI, KATOLA, PO. SAINWALA,  
Sirmaur, Himachal Pradesh, 173001

GSTIN / UIN : 02AAUFM5622L1ZZ

GSTIN / UIN : 02AAUFM5622L1ZZ

| S.N. | Description of Goods | HSN/SAC Code | Qty.   | Unit  | Price | IGST Rate | IGST Amount | Amount(₹)            |
|------|----------------------|--------------|--------|-------|-------|-----------|-------------|----------------------|
|      | b/d                  |              | 100.00 | Units |       |           |             | 19,316.02            |
|      |                      |              |        |       |       |           |             | 0.02                 |
|      |                      |              |        |       |       |           |             | Less Rounded Off (-) |
|      |                      |              |        |       |       |           |             | Grand Total          |
|      |                      |              | 100.00 | Units |       |           |             | ₹ 19,316.00          |

| Tax Rate | Taxable Amt. | IGST Amt. | Total Tax |
|----------|--------------|-----------|-----------|
| 18%      | 16,369.50    | 2,946.52  | 2,946.52  |

**Rupees Nineteen Thousand Three Hundred Sixteen Only**

**Bank Details :** PUNJAB NATIONAL BANK, HANDESRA, A/C NO.: 1647102100000127,  
IFSC CODE : PUNB0164710

**Terms & Conditions**  
E & OE  
1 Goods once sold will not be taken back.  
2 Interest @ 18% p a will be charged if the payment is not made with in the stipulated time  
3 Subject to 'MOHALI' Jurisdiction only

Receiver's Signature :  
  
**For PAWAN PIPE & HARDWARE STORE**  
  
Authorized Signatory



**H.P. STATE POLLUTION CONTROL BOARD  
REGIONAL OFFICE PAONTA SAHIB**

HIMUDA Complex, Plot no. 1-3, Shubhkhera  
Teh: Paonta Sahib, Distt: Sirmour, Pin-173025



01704-225870



<https://hppcb.nic.in/>



[pcbropaonta1@gmail.com](mailto:pcbropaonta1@gmail.com)



No.PCB/RO/Paonta/Misc stone crusher/ ID- 21451/2024-1223

Dated: 23-6-2025

To,

**M/s Maa Vaishno Stone Crusher**  
Village Salani Katola P.O Sainwala  
Tehsil Nahan District. Sirmour (H.P)

**Subject: Show cause notice under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.**

This is in reference to the joint inspection conducted by committee on 18.06.2025 in compliance to the Hon'ble NGT order dated 13.05.2025 in O.A No. 197/2025 titled as Hemant Kumar V/s State of HP and ors.

During inspection, it has been observed that:

1. At discharge points, Flexible Telescopic chute from top of discharge points to the ground level are inadequate.
2. Metalled/concrete Ramp is broken / damaged and is required to be metalled.
3. Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension is required to be provided.
4. CCTV/PTZ camera , CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage.

And whereas, the above mentioned facts tantamount to the violation of the provisions contained in section 25 of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 constituting a cognizable offence punishable under the aforesaid Acts;

Now therefore in accordance with the provisions of above quoted laws, it is proposed to initiate action against you in accordance with the provision of:

- Section 41, 43 & 44 of the Water (Prevention & Control of Pollution) Act, 1974 attracting with fine(s) upto Rupees Ten Thousand and imprisonment upto seven years.
- Section 37 and 39 of the Air (Prevention & Control of Pollution) Act, 1981 attracting fine(s) upto Ten Thousand and imprisonment upto Seven years or both, as the case may be.

Now, therefore in accordance with the provision of aforementioned Act, it is proposed to initiate action under section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and section 31-A of Air (Prevention and Control of Pollution) Act, 1981 which provides (a) the closure, prohibition or regulation of any industry, operation or process; or (b) the stoppage or regulation of supply of electricity, water or any other service.

However, before proceeding against you, you are hereby afforded an opportunity to comply the provisions of aforesaid acts. You are directed to (1) Cover properly all discharge points, covered with Flexible Telescopic chute from top of discharge point to the ground level (2) Provide metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises.(3) For control of fugitive dust emission / Suppression of dust within the premises , install additional fogger/Anti-smog gun in the premises (4) Install CCTV/PTZ camera , as per CPCB guidelines .

You are also directed to show cause within **07 days** after receipt of this notice either in person or through authorized person as to why the action under the aforesaid provisions of law should not be taken against you for failure to comply the provisions of Water Act and Air Act. Further, you are directed to comply with above directions and submit the complete compliance report along with supporting documents in this office within 07 days.

Please note that in the event of failure to comply with above directions the State Board, penal and legal actions stated above shall be initiated against you and environmental compensation shall also be imposed on you for the above-mentioned violations and non-compliances at your risk and cost without any further intimation or notice.



Regional Officer  
HPSPCB Paonta Sahib

o/c

|                                    |     |    |       |    |
|------------------------------------|-----|----|-------|----|
| 70 HPSPCB Reg. Office Paonta Sahib |     |    |       |    |
| F/R Date 28-6-2025                 |     |    |       |    |
| AEE                                | JEE | SA | Clerk | JA |
| Diary Dt. 28-6-2025                |     |    |       |    |
| Diary No. 914                      |     |    |       |    |

To,  
Regional Officer  
HPSPCB Poanta Sahib,

Subject: Reply to show cause Notice dated 23/06/2025

Respected Sir,

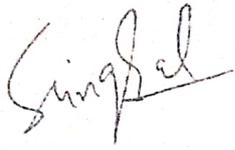
That we have received your show cause notice issued by your Good self in reference of joint inspection conducted by committee on 18.06.2025.

That in reply to Points 1 to 4 mentioned in your Show Cause Notice, the detailed reply is as under:-

1. That in reply to Point 1 regarding Flexible Telescopic Chute at discharge points, it is submitted that every year during the rainfall season the telescopic chutes are repaired and (if beyond repair) new telescopic Chutes are installed. It is also submitted that some telescopic chutes needs certain repairs and same are repaired/installed new ones.
2. That in reply to Point 2 regarding metallised/concrete ramp it is submitted that ramps and entire ground area of the premises is properly concreted and if require so the repairs are done regularly and same is also scheduled to be repaired in the upcoming rainy season.
3. That in reply to Point 3 regarding arrangement of rotating water sprinkling system/fogger/anti-smog gun in the premises, it is submitted that water rotating sprinkling system is already installed in new condition and orders for anti-smog gun has already been placed and same will be installed in the upcoming rainy season.
4. That in reply to Point no 4 regarding CCT/PTZ camera installation, it is submitted that whole of the premises including entrance, all corners of premises of the entire area are under the surveillance of CCTV cameras and they have adequate storage capacity of at least 30days storage.

That it is submitted that we are running the unit strictly in consonance with all statutory provisions including provisions contained in Water (Prevention and control of Pollution) Act 1974 and Air Act. The unit is managed and administered in consonance to all rules and regulations strictly adhering to provisions contained in Water (Prevention and control of Pollution) Act 1974 and Air Act.

Yours Sincerely,



For Maa Vaishno Stone Crusher

**H.P. STATE POLLUTION CONTROL BOARD**  
 Regional Office Paonta Sahib  
 HIMUDA Complex, Plot no. 1-3, Shubhkhera  
 Teh: Paonta Sahib, Distt: Sirmour, Pin-173025  
 Tel: 01704-225870, Web: <https://hppcb.nic.in/>



हि. प्र. राज्यप्रदूषणनियंत्रणबोर्ड  
 क्षेत्रीयकार्यालयपावटासाहिब  
 हिमुडाकॉम्प्लेक्स, प्लॉटनं. 1-3, शुभखेरा  
 तह: पावटासाहिब, जिला: सिरमौर, 173025  
 Email: [pcbropaonta2@gmail.com](mailto:pcbropaonta2@gmail.com)



HPPCB/ RP Paonta/ NGT OA 197/2025/Hemant Kumar/2025/- 1288-30 Dated: 23.06.2025

To

1. The Divisional Forest Officer (DFO)  
Nahan, District Sirmour, Himachal Pradesh
2. The District Revenue Officer (DRO)  
Nahan, District Sirmour, Himachal Pradesh

Subject: Request for Measurement of Land Area of M/s Maa Vaishno Stone Crusher along with Mining Lease Area in Compliance with NGT Original Application No. 197/2025

Sir,

This is in reference to the Hon'ble NGT order dated 13.05.2025 in O.A. No. 197/2025, titled Hemant Kumar v/s State of HP and Others. (copy enclosed). A joint committee has been constituted to assess the compliance of the stone crusher operations in the area.

In the application and during the inspection, the complainant raised concern that M/s Maa Vaishno Stone Crusher is allegedly causing harm to government forest land and private land belonging to local villagers.

In light of the NGT's directives and the seriousness of the allegations, it is requested that this office may be apprised about the veracity of the allegations viz – damage to forest and Govt land so that the factual report can be presented to the Hon'ble NGT by the Joint Committee.

Therefore it is requested that a **factual report** in the matter as above may be submitted to this office **within three days positively**, as the matter is listed for hearing on 02.07.2025.

Being a NGT matter kindly treat this matter as most urgent.

Yours' faithfully

Encl: A/a

  
 Regional Officer HPPCB cum  
 Nodal Officer in the matter

CC To

1. The Addl District Magistrate, Distt Sirmour for kind information please.

  
 Regional Officer HPPCB cum  
 Nodal Officer in the matter

No. SIR.S.K(1-C)LRP-2/ 2023- 1583  
 Office of Deputy Commissioner, District Sirmaur at Nahan  
 Dated:- 27-06-2025

To

Regional Officer,  
 HPSPCB, RO, Paonta Sahib, District Sirmaur (HP)

Subject:-

**Request for measurement of Land Area of M/s Maa Vaishno Stone Crusher along with Mining Lease Area in Compliance with NGT Original Application No. 197/2025.**

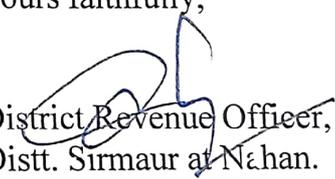
Sir,

This is with reference to your office letter no. HPPCB/RP Paonta/NGT OA 197/2025/ Hemant Kumar/2025- 1228-30 dated 23-06-2025 on the subject cited above.

In this regard it is submitted that since demarcation is a quasi-judicial process, hence, you are requested to apply before competent authority i.e. A C 1<sup>st</sup> / 2<sup>nd</sup> Grade concerned for the demarcation of the land through Megh- Demarcation Portal (<http://ehimbhoomi.nic.in>) after completing all codal formalities, as per instructions issued by the Govt. vide letter No. rev(LR)EODB/2017- 16554-65 dated 05-11-2020 (copy enclosed). Further it is submitted that it has already been conveyed vide this office even letter no. 532 dated 28-02-2025 regarding the same process, hence it is requested to proceed as per law without further delay in the matter, being orders of Hon'ble NGT.

Encl: As above

Yours faithfully,

  
 District Revenue Officer,  
 Distt. Sirmaur at Nahan.

Dated:

Endst. No. As above

Copy Forwarded to:-

The Tehsildar, Tehsil Nahan, District Sirmaur HP with direction to demarcate the land in question in letter & spirit as per Section 107 of The HP Land Revenue Act 1954 & Chapter 10 of HPLRM 1992, under intimation to this office.

|  
 District Revenue Officer,  
 Distt. Sirmaur at Nahan



H.P. STATE POLLUTION CONTROL BOARD  
Regional Office Paonta Sahib  
HIMUDA Complex, Plot no. 1-3, Shubhkhera  
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Email: [pcbropaonta2@gmail.com](mailto:pcbropaonta2@gmail.com)



HPPCB/ RP Paonta/ NGT OA 197/2025/Hemant Kumar/2025/- 1288-30 Dated: 23.06.2025

To

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Being a NGT matter kindly treat this matter as most urgent.

Yours' faithfully

Encl: A/a

CC To

1. The Addl District Magistrate, Distt Sirmour for kind information please.

Regional Officer HPPCB cum  
Nodal Officer in the matter

Regional Officer HPPCB cum  
Nodal Officer in the matter